

C O N T E N T S

**Fifteenth Series, Vol. XXIX, Twelfth Session, 2012/1934 (Saka)
No. 6, Friday, November 30, 2012/Agrahayana 9, 1934 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
*Starred Questions No.101 to 105	3-40
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.106 to 120	41-101
Unstarred Question Nos.1151 to 1380	102-566

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	567-580
STATEMENTS BY MINISTERS	581-582
(i) Status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Ministry of Panchayati Raj.	
Shri V. Kishore Chandra Deo	581
(ii) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2012-13), pertaining to the Ministry of Petroleum and Natural Gas.	
Shrimati Panabaka Lakshmi	582
BUSINESS ADVISORY COMMITTEE 42 nd Report	583
CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE Situation arising out of spread of Dengue and Chikungunya in the Country and steps taken by the Government in this regard	584-608
Shri Arjun Ram Meghwal	584, 587-591
Shri Ghulam Nabi Azad	584-586, 603-608
Dr. Kakoli Ghosh Dastidar	592-594
Shri Shailendra Kumar	595-597
Dr. Ramchandra Dome	598-600
Shri Nama Nageswara Rao	601-602

**UNLAWFUL ACTIVITIES (PREVENTION)
(AMENDMENT) BILL,2011**

	609-641
Shri Prabodh Panda	609-610
Sk. Saidul Haque	611-613
Shri Arjun Roy	614-616
Shri Bhartruhari Mahtab	617-621
Shri R. Thamaraiselvan	622-623
Shri Prasanta Kumar Majumdar	624
Shri Asaduddin Owaisi	625-628
Dr. Mirza Mehboob Beg	629-630
Shri Nama Nageswara Rao	631
Shri Sansuma Khunggur Bwiswmuthiary	632-633
Shri Sushilkumar Shinde	634-636
Clauses 2 to14 and 1	637-641
Motion to pass	641

PRIVATE MEMBER'S RESOLUTION

Formulation of an action plan to rehabilitate
persons displaced from Pakistan

Shri Arjun Ram Meghwal 642-643

**ANNOUNCEMENT REGARDING SAD
DEMISE OF FORMER PRIME MINISTER
SHRI INDER KUMAR GUJRAL**

644

ANNEXURE – I

Member-wise Index to Starred Questions	645
Member-wise Index to Unstarred Questions	646-650

ANNEXURE – II

Ministry-wise Index to Starred Questions	651
Ministry-wise Index to Unstarred Questions	652-653

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, November 30, 2012/Agrahayana 9, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour.

Question 101, Shri K. Sugumar. - Not present.
Shri Hamdullah Sayeed.
... (*Interruptions*)

SHRI THOL THIRUMAAVALAVAN(CHIDAMBARAM) : Madam, Speaker,
about release of Cauvery waters to Tamil Nadu ... (*Interruptions*)

11.0 ½ hrs

*At this stage, Shri Thol Thirumaavalavan came and stood on the floor near the
Table.*

MADAM SPEAKER: Nothing else will go on record. Please go back. What is this
everyday disturbing the House? Please go back.

(Interruptions) ...*

SHRI ANANTH KUMAR (BANGALORE SOUTH) : Madam Speaker, ...
(Interruptions)

MADAM SPEAKER: You also please sit down. Why must you react to
everything? No. Please do not react to everything.

... (Interruptions)

MADAM SPEAKER: You go back please.

... (Interruptions)

अध्यक्ष महोदया : यह आप क्या कर रहे हैं? जाइए। आप अपने स्थान पर जाकर बैठिए।

... (व्यवधान)

11.01 hrs

At this stage, Shri Thol Thirumaavalavan went back to his seat.

* Not recorded.

(Q.101)

SHRI HAMDULLAH SAYEED :Madam Speaker, I would like to know from the hon. Minister through you whether the deaths caused by drug trials is on the rise, whether the present system of calculating financial compensation for those diseased who have died on account of drug trial has included the criteria of income, and if that is the case, whether this will not act as an impediment or a barrier to those who do not have any source of income or to children or the family members who are not earning.

SHRI GHULAM NABI AZAD: Madam Speaker, I think the hon. Member has totally lost the track of the Question. The Question is very specific about the irrational use of antibiotics, and the hon. Member is asking a question on clinical trials. These are two questions poles apart.

SHRI HAMDULLAH SAYEED :Madam, I would like to know from the hon. Minister what steps have been taken by the Government to formulate an antibiotic policy.

SHRI GHULAM NABI AZAD: Madam, it is true that irrational use of antibiotics is a matter of great health concern not only for our country but for the entire globe. There are different reasons for this, and I would leave it to the hon. Members of Parliament to put their supplementaries on.

The Government of India has set up a Task Force on 25th August, 2010 on antimicrobial resistance. The report of the Task Force was formally accepted by the Government on 23rd February, 2011. The Task Force has recommended a number of steps. The Task Force was under the Chairmanship of DGHS and eminent scientists and doctors of the country were members of it. The term of reference of the Task Force was to review the current situation regarding manufacture, use and misuse of antibiotics in the country; and also to recommend a design for creation of a national surveillance system and also to enforce and enhance regulatory provisions.

As I said, the report of the Task Force was received by the Government. The recommendation of the Task Force was to create a separate Schedule under Drugs and Cosmetics Rules, to have colour coding of the third generation of antibiotics, to curtail the availability of fixed dose combination, further to develop standardized antimicrobial testing methodology, and to study and document prescription patterns.

Madam, this was further studied by the Drugs Consultative Committee which consists of the Drug Controller of India and all the Drug Controllers of the States. They had gone into it and after that, they had suggested that in the Drugs and Cosmetics Rules of 1945, a new insertion of the Schedule, that is (HX) should be made. But this new Schedule (HX) was very harsh. We received representations from across the country – from the chemists; besides chemists, we received as many as 57 representations from the hon. Members of Parliament and a large number of Ministers - these representations cut across party-lines; they urged that this harsh step should not be taken.

It was then further studied and instead of bringing in a new Schedule (HX), a new Schedule (H1) has been brought in. That has been put up on the Net and we are now receiving opinions of the entire country on this new Schedule (H1). I must say that within a few months, maybe within the next 2-3 months, we will be able to come up with a foolproof policy.

SHRIMATI MANEKA GANDHI : I would like to ask the Minister, whether he is aware that 70 per cent of the antibiotics in this country are given to animals, especially to the poultry industries. Those animals are grown for milk in professional dairies in a very bad way so they need medicines all the time. As a result, the human health is in danger because when the animals have antibiotics, humans eating the meat or drinking the milk, then become completely impervious to antibiotics when they fall sick. Is there any policy at all regarding use of

antibiotics in poultries or in dairies or in piggeries or in any other farm of meat and milk in this country?

SHRI GHULAM NABI AZAD: Yes, Madam, we are aware of the fact; and this is called as environmental contributing factor for antibiotic resistance. Antibiotic resistant-agents are used in agriculture, including livestock and poultry. So, while formulating the policy, that will be taken into consideration and has been taken into consideration.

SHRI P. KARUNAKARAN : The hon. Minister has explained the need for a change in the Rules to meet the irrational use of antibiotics in our country; it is true that there is a need to change the Rules. But at the same time, some of the policies that have been adopted by the Government are also creating troubles to the patients and also to the public.

The prices of all the medicines – not only the antibiotics, especially the medicines for cancer, TB, HIV, etc. – are going up without any control. It is true that the Government has agreed to allow 100 per cent FDI in the medicinal field, as a result, the big companies are now deciding and determining the prices of medicines, and the poor patients become victims of these companies. May I know whether the Government has realized this fact, when it has introduced 100 per cent FDI in this field? May I know whether the Government has made any assessment with regard to the effects or the decisions that were taken? If so, what measures the Government wishes to take to give some relief, especially to this very important sector?

SHRI GHULAM NABI AZAD: These are two different questions – one is on FDI in pharmaceuticals. Here, the FDI is not 100 per cent. As per the policy, it is not for the brown-field pharmaceutical companies; that policy is only for the green-field, the new companies, and not for the brown-field companies. So, as of now, FDI is not allowed in the already existing companies through the automatic route. I thought first of all I must correct the hon. Member on this.

We do realise that medicines are not very cost-effective insofar as cancer and other such diseases are concerned. As far as cancer and other diseases are concerned we have prepared a list. You might have heard that very recently the Prime Minister had appointed a GoM headed by the Agriculture Minister. We have finalised the List and the prices of those drugs which will come under that List will be far less than the market price. Similarly, we are also thinking of maintaining a universal level to provide free drugs, of course, only the generic drugs. I am afraid whether we will be able to provide cancer drugs free but the generic drugs will be provided free in the Government institutions and efforts are being made in that direction.

डॉ. ज्योति मिर्धा : मैडम, मंत्री जी ने अभी बताया कि एक नया शेड्यूल एच-1 लागू किया गया है, जिसके अंदर एंटीबायोटिक्स के साथ-साथ और दवाइयां नोटिफिकेशन की हैं, गजट नोटिफिकेशन निकला है। मैं मंत्री जी का ध्यान इस ओर दिलाना चाहूंगी कि जो कारण उन्होंने बताया था कि हमारे यहां इनडिस्क्रिमिनेट यूज ऑफ एंटीबायोटिक्स क्यों होता है, उसका पहला कारण यह है कि हमारे यहां लगभग चार लाख कैमिस्ट की दुकानें हैं और इसके लिए रिक्वायरमेंट सिर्फ यह है कि दस बाई दस की एक दुकान, एक रेफ्रिजरेटर और एक फार्मासिस्ट का सर्टिफिकेट चाहिए, इनसे आप एक दुकान खोल सकते हैं। ऐसी मैं अकेली सांसद नहीं हूँ, जिसने देखा होगा कि हास्पिटल के बाहर पूरी रो में दोनों तरफ की दुकानें कैमिस्ट की शाप्स होती हैं, जो कि अनहैल्दी कम्पिटिशन को बढ़ावा देती हैं। अगर एक दुकान कोई चीज नहीं देती है तो दूसरी दुकान ग्लैडली वह दवाई देने के लिए राजी हो जाती है।

मंत्री जी ने बताया कि एच-1 में एक कंडीशन होगी कि डाक्टर के प्रिस्क्रिप्शन के बगैर आपको दवाई नहीं मिलेगी। जिस देश के अंदर यह मैनडेटरी नहीं है कि आप रजिस्ट्रेशन नम्बर अपने लैटर हैड के ऊपर लिखें तो फिर यह कितना सार्थक होगा। मंत्री जी इसे एक फुलप्रूफ पालिसी बनाना चाहते हैं। यह एक इंटरनेशनल कंसर्न है कि जहां पर आप कोई भी एंटीबायोटिक्स देते हैं और अगर कोई न्यू डेरी सुपर बग टाइप की चीज आती है तो उसके इंटरनेशनल रेमिफिकेशंस होते हैं। इस शेड्यूल एच-1 को नोटिफाई करके हम शायद इंटरनेशनल कम्युनिटी को थोड़ा बहुत पेंसिफाई कर पायेंगे, लेकिन इसे इम्प्लीमेंट करने के लिए जहां हमने 91 एंट्री के अंदर मंत्री जी ने यह लिख रखा है कि सारी एंटीबायोटिक्स शेड्यूल एच-1 के अंदर दी जायेंगी। क्या यह बेहतर नहीं होता कि जो टास्क फोर्स आपने बनाई थी, उसने अपनी रिक्मेंडेशन शेड्यूल एचएक्स को ध्यान में रखकर दी थीं, जहां पर ड्रुप्लीकेट में आपको प्रिस्क्रिप्शन जनरेट

करना था, आपको उन दवाइयों का ऑडिट करना था, आप उसका पूरा ट्रैक रिकार्ड मेनटेन करके रखते, जिससे पता चलता कि ये दवाइयां कितनी बिक रही हैं और इनका यूज किस तरीके से हुआ। एच-1 को नोटिफाई करना अपने आप में बताता है कि यह शेड्यूल एच का फेल्योर है, इसीलिए एच-1 को नोटिफाई किया गया है। शेड्यूल एच-1 में सिर्फ उन एंटीबायोटिक्स को रखना, जो कि फोर्थ जनरेशन एंटीबायोटिक्स होती हैं, उनको रखना, उनकी प्रोपर मानिट्रिंग और ऑडिटिंग करना क्या ज्यादा सार्थक नहीं होता, बजाय कि सारी एंटीबायोटिक्स को लेकर इसमें डम्प करना। क्योंकि इसका दूसरा साइड इफैक्ट होगा...

अध्यक्ष महोदया : अब आप प्रश्न पूछ लीजिए।

डॉ. ज्योति मिर्धा : मैडम, यह सारा प्रश्न ही है। दूसरी बात यह है कि अगर इसे आपने फुलप्रूफ तरीके से इम्प्लीमेंट कर दिया तो एंटीट्यूबरकुलर ड्रग जिसके अंदर है, देश के अंदर जो पूरा एंटीट्यूबरकुलर प्रोग्राम है, वह ठप हो जायेगा। अगर उसके ऊपर भी सेम चीज लागू हो जाती है तो उसे इससे अलग रखते हुए क्या मंत्री जी दोबारा रिवाइज करते हुए कोई गजट नोटिफिकेशन निकालेंगे, जिसके अंदर सिर्फ फोर्थ जनरेशन एंटीबायोटिक्स को इनक्लूड किया जाए और उनकी प्रोपर मानिट्रिंग की जाए।

श्री गुलाम नबी आज़ाद : मैडम, यह सच है और यह देखना बड़ा मुश्किल है क्योंकि हमारे देश में तकरीबन छः लाख के सेल्स आउटलेट्स हैं और मुल्क में तकरीबन दस हजार दवाइयों की मैनुफैक्चरिंग यूनिट्स हैं। मशेलकर कमेटी ने रिक्मेंड किया था कि तकरीबन दो सौ सेल्स आउटलेट्स पर एक इंसपेक्टर होना चाहिए और पचास मैनुफैक्चरिंग यूनिट्स पर एक इंसपेक्टर होना चाहिए। अगर मशेलकर कमेटी के अनुसार हम इंसपेक्टर की गिनती करेंगे तो हमारे देश में 3,200 ड्रग इंसपेक्टर की जरूरत है। जबकि उसके मुकाबले में हमारी स्टेट्स और यूनियन टैरिटरीज में सिर्फ 1030 जगहें भरी हुई हैं। उसका मतलब है कि 2170 इंसपेक्टर की कमी है। चाहे हम एच शेड्यूल का कोई भी कानून या दूसरा शेड्यूल बनायें, जमीन पर इसे इम्प्लीमेंट करना कोई आसान काम नहीं है। लेकिन जैसा माननीय सदस्य ने कहा कि पहले कमेटी ने जो एचएक्स रिक्मेंड किया था, उसके अनुसार दो प्रिस्क्रिप्शंस देने थे, एक प्रिस्क्रिप्शन पेशेन्ट के पास रहेगा और दूसरा प्रिस्क्रिप्शन कैमिस्ट के पास रहेगा। लेकिन प्रैक्टिकली जब हम देखेंगे तो यह बहुत मुश्किल है। एक तरफ हम जूझ रहे हैं कि पूरे देश में जितने भी देहाती इलाके हैं, वहां कोई डाक्टर नहीं है तो प्रिस्क्राइब कौन करेगा। इसीलिए कैमिस्ट के बारे में हम कह सकते हैं कि कैमिस्ट्स ने इसलिए स्ट्राइक की थी क्योंकि शायद उनकी सेल कम हो गई थी। उन 57 मैम्बर ऑफ पार्लियामेंट में सभी पार्टीज के लोग हैं और मैं अपने आपको भी सहमत करता हूँ कि जब मैं रूरल एरियाज में जाता हूँ, चाहे हमने नेशनल रूरल हैल्थ मिशन में कितने ही इंसेन्टिव्स दिये, परंतु तब भी कोई डाक्टर देहाती इलाकों के प्राइमरी हैल्थ सैन्टर्स

में जाने के लिए तैयार नहीं होता। एक तरफ अगर हम ऐसा कानून बनायें कि देश का दो-तिहाई भाग जो रूरल एरिया है, वह वंचित ही रहे और हम सख्त कानून बनायें, तब वह कैमिस्ट के पास नहीं जा सकता, क्योंकि कानून सख्त है और न प्रिस्क्रिप्शन के बगैर उसे दवाई मिलेगी, क्योंकि डाक्टर नहीं है। इसलिए हमें बीच में जो कमेटी है, उसकी रिपोर्ट भी देखनी है और प्रैक्टिकेबिलिटी कितनी है, क्या वास्तव में यह जमीन पर हो सकता है, वह क्या हो सकता है, उसी को देखना पड़ेगा और जो मैंने नोटिफिकेशन बताया, यह नोटिफिकेशन अभी फाइनल नोटिफिकेशन नहीं है, इस नोटिफिकेशन में अभी भी हमें जांच-पड़ताल करनी होगी कि जमीन पर क्या प्रैक्टिकल है और उसके साथ जो एंटीबायोटिक्स का इर्रेशनल यूज है, वह भी खत्म हो जाए, इस तरह से दोनों चीजों को नजर में रखा जाए।

(Q. 102)

SHRI K. P. DHANAPALAN : Madam, I would like to know from the Minister whether the Ministry of Environment and Forest has raised any objection regarding the formation of National Investment Board on the ground that diluting of clearance procedures may aggravate environmental issues and whether the proposed Board consists of the members from different Departments and Ministries which are supposed to give different permissions for the project.

SHRI P. CHIDAMBARAM: Madam, different Ministries have expressed their views on the proposal that was circulated by the Ministry of Finance. Yes, the Ministry of Environment and Forest has expressed certain reservations. These have been incorporated in the draft note. The matter will be placed before the Cabinet and when the Cabinet takes a final decision, we will know what the decision is and how these reservations are being addressed.

Who will be the members of the Cabinet Committee or the National Investment Board is again a matter that has to be decided by the hon. Prime Minister.

SHRI K. P. DHANAPALAN : Sir, I would like to know whether the Government is forming NIB following the model accepted by some industrialized countries which have proved successful for encouraging investment in big infrastructure projects and how these countries give clearance to various agencies without adversely affecting both investment and environment.

SHRI P. CHIDAMBARAM: Madam, I am not aware of any model proposed by industrialists. The matter has been considered and views have been expressed by the Planning Commission, by the Economic Adviser to the Prime Minister and by the National Manufacturing Competitiveness Council. These views have been taken into account while formulating the proposal. The proposal has not yet been considered by the Cabinet and therefore it would be premature to say what the final decision would be.

DR. SANJEEV GANESH NAIK : Madam, I would like to ask the hon. Minister, through you that he mentioned that setting up of NIB is still under consideration, but there are a lot of foreign investors who want to invest money in the PPP mode which the Government of India had given the opportunity to all States. An airport is likely to come up in my constituency in Navi Mumbai, but due to lack of one clearance, the project is held up for the last seven years. I do not know as to how much this will be helpful because the Planning Commission is also under the hon. Prime Minister and the NIB also would also be under the hon. Finance Minister and the hon. Prime Minister. So, my pointed question to the hon. Minister is, how will this work in the form of NIB and the Planning Commission?

SHRI P. CHIDAMBARAM: I think, the hon. Member's question highlights the problem and also points to the way to find a solution to the problem. Our problem is not in conceptualizing projects. Our problem lies in getting the numerous clearances, many of them sequential; many of them involving a number of Ministries and getting the project off the ground and implementing it within a reasonable time. The countries which have succeeded in developing world class infrastructure are countries which have demonstrated their ability to implement infrastructure projects within time. I do not wish to name the countries. We know them. Many of these countries are not Western countries, many of these countries are Asian countries – Japan, Korea, Thailand, now even Indonesia, Malaysia. Therefore, what the NIB will do as proposed -- I reiterate that at the moment this is a proposal and the final decision has to be taken by the Cabinet – is to monitor projects where the investment is more than Rs.1000 crore, even they run to nearly a hundred projects, may be more and each one of these projects I find is delayed. So, NIB will monitor these projects. NIB will advise the Ministries concerned where advice is necessary and where necessary NIB will help the Ministries concerned take a decision. Ultimately, it is one Government. If there is a delay, then it is a delay of the Government; where there is a decision, it is the decision of the Government. We cannot look upon Government as compartments. While the

Government functions as Ministries and Departments, it is ultimately the Government which is responsible. I am sure the whole House will agree with me that the Government has to expedite decision-making and expedite implementation of projects.

श्री संजय निरुपम : महोदया, एनआईबी का जो प्रस्ताव है, वह बहुत अच्छा प्रस्ताव है। लेकिन हमारे देश में पहले से ही फॉरन इन्वेस्टमेंट प्रमोशन बोर्ड नामक एक संस्था है। बेसिकली जो फॉरन इन्वेस्टमेंट होते हैं, एफआईपीबी उनको क्लियरेंस देती है, उसके बारे में कोई निर्णय लेती है।

मेरा सवाल यह है कि whether NIB is a replacement of FIPB or not. दूसरा, एफआईपीबी के काम-काज के ऊपर बार-बार सवाल उठते रहे हैं और मंत्री जी ने कहा भी है कि प्रोजेक्ट क्लियरेंस में देर हो रही है। अगर मंत्री जी एफआईपीबी के परफार्मेंस के ऊपर कुछ बता सकें तो बड़ी मेहरबानी होगी।

SHRI P. CHIDAMBARAM: Madam, I would be happy to speak on FIPB if a separate question is put on FIPB.

Madam, but for the present, with your permission, may I confine myself to the proposed Cabinet Committee for Investment or NIB. NIB is not a substitute for FIPB. The functions are different. Today, foreign investment comes under two routes. One route is the automatic route and the other is the approval route. Investment in a large number of areas is under the automatic route and so, there is no question of approval. As regards the areas where it is under the approval route, the authority to recommend approval is the FIPB. It consists of officers chaired by the Secretary, Economic Affairs and it consists of the officers of the Departments and Ministries concerned. Some cases go to the CCEA depending upon the threshold limit. That will continue. There is no proposal to replace the FIPB.

NIB, on the other hand, is a Cabinet Committee just as we have the Cabinet Committee on Economic Affairs and we have the Cabinet Committee on Political Affairs. This will be a Cabinet Committee on investment chaired by the Prime Minister. The main purpose of the new Committee is to oversee and monitor large projects, especially infrastructure projects, where the investment is over a

thousand crore of rupees. Those are the projects which will give a fillip to India's economic growth and all of us know that those projects today are delayed unfortunately. Some of them are delayed unduly and therefore, a Committee chaired by the Prime Minister to monitor, advise Ministries and guide them to quicker implementation will be a great benefit to economic growth.

MADAM SPEAKER: Question No. 103. Shri Harishcandra Chavan is not present. Shri Kameshwar Baitha is not present. The hon. Minister may answer the Question.

(Q. 103)

चौधरी लाल सिंह : महोदया, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जो शैड्यूल ट्राइब्स हैं, खासकर मेरे स्टेट में गुर्जर और बकरवाल हैं, गद्दी हैं, ये सबसे पसमांदा और गरीब लोग हैं। ये लोग हर साल 500 किलोमीटर पैदल चलते हैं, कभी ऊपर, कभी नीचे।

महोदया, इनके बच्चों की हालत, इनकी अपनी हालत, इनकी औरतों की हालत बहुत खस्ता है। ये पूरी कौम जम्मू-कश्मीर में बहुत बुरी हालत में जी रही हैं। मैं यह कहना चाहता हूँ कि आज तक इनके लिए कोई प्लान नहीं बन पाया है। क्या ये सारी जिन्दगी मोबाइल ही रहेंगे? इनके लिए एक जगह पक्के मकान बन जाने चाहिए, इनके बच्चों के पढ़ने के लिए एक ही जगह प्रॉपर इंतजाम हो जाना चाहिए। इनके पास भैंसें हैं। ये अपने लिए नहीं जीते हैं, ये सिर्फ भैंस के लिए जीते हैं, ये भैंसें लेकर जाते हैं, भैंसें लेकर आते हैं, इनके शरीर से बदबू के सिवाय कुछ नहीं आता है।

महोदया, मैं यह कहना चाहता हूँ कि इनका क्या कसूर है कि अभी तक आजादी को 60-65 वर्ष हो गये हैं, लेकिन इनकी हालत ज्यों की त्यों हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि मेरे जम्मू-कश्मीर के गुर्जर, बकरवाल, गद्दी लोगों के लिए सरकार क्या करेगी?

SHRI V. KISHORE CHANDRA DEO: Madam Speaker, I would like to mention that, as far as the Scheduled Tribes are concerned, the role of the Ministry of Tribal Affairs at the Centre is to actually allocate funds to bridge the critical gaps which are existing today even after so many decades of freedom.

Basically, we get proposals from the State Governments. There are different schemes under which we give funds to the State Governments. Under Article 275(1) of the Constitution, there are some special Central Grants which are given to the States. As and when these proposals come from the States, we process them and then we send them to different States. I think the hon. Member is talking about education in schools. I do not know whether we have got any representation from the State of Jammu and Kashmir. If there are any specific instances where the State has sent the recommendations through the proper channel and if they are not being looked into, then I will certainly look into it. Otherwise, I would request the hon. Member to ensure that the State Government sends us the proposals under relevant schemes that are available.

श्री शैलेन्द्र कुमार : महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहूंगा कि जो भी सरकार आती है, वह अनुसूचित जाति, अनुसूचित जनजाति के लिए तमाम तरीके के प्लान और विकास की बातें करती है। यही कारण है कि इस सदन से यह बात भी उठी थी कि जातिगत आधार पर जनगणना होनी चाहिए। आज देखा जाये तो शैड्यूल कास्ट्स कितने हैं, शैड्यूल ट्राइब्स कितने हैं, यह मालूम नहीं हो पाया है।

मैं आपके माध्यम से कहना चाहूंगा कि ये जो ट्राइबल्स और आदिवासी जातियाँ हैं, इनके लिए आर्थिक, सामाजिक और शैक्षणिक आधार पर तमाम कार्यक्रम चलते हैं। 11वीं पंचवर्षीय योजना से संबंधित प्रश्न पूछे गए हैं और हम 12वीं पंचवर्षीय योजना की तैयारी में हैं। हम पूछना चाहते हैं कि तमाम ऐसी जो आदिवासी जातियाँ हैं जो अपने वर्ग को बदलना चाहती हैं, कैटागरी को बदलना चाहती हैं, कुछ तो शैड्यूल ट्राइब्स से शैड्यूल कास्ट्स में आना चाहती हैं और कुछ शैड्यूल कास्ट्स से शैड्यूल ट्राइब्स में आना चाहती हैं। ये तमाम राज्यों से प्रस्ताव बनकर केन्द्र सरकार में लंबित पड़े हुए हैं। मैं आपके माध्यम से जानना चाहूंगा कि इनकी कैटागरी जो आप बदलना चाहते हैं, यह कब तक पूरा हो जाएगा? केन्द्र सरकार में ये मामले जो लंबित हैं, कब तक इनको अपने वर्ग के रूप में अपने स्थान मिल जाएँगे? जैसा अभी लाल सिंह जी ने जम्मू कश्मीर के बारे में कहा, और तमाम पूर्वोत्तर राज्यों में भी ऐसे आदिवासी रहते हैं जिनकी स्थिति हम कमेटीज़ में जाते हैं तो देखते हैं कि उनकी बहुत बदतर पोज़ीशन है। उनकी अपनी अलग ही ज़िन्दगी है जो समाज से बिल्कुल अलग है। सरकार इस संबंध में क्या कर रही है, यह मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ।

SHRI V. KISHORE CHANDRA DEO: Madam, the hon. Member has actually asked a question about scheduling of certain communities into the list of Scheduled Tribes. The hon. Member may be aware that every State has its own list of Scheduled Tribes and there is a process by which scheduling is done. Firstly, the recommendation has to come from the State because every State has its own list and they have their own set up over there to find out the economic conditions, the ethnographic features and the anthropological studies that are made. It is not possible for us to go to every State and district to conduct these studies. So, after it is sent from the State Governments to us, the established procedure is that it has to go to the Registrar General of India. In many cases where the Registrar General of India has rejected them, I have referred them back

to the State Government to send further clarifications regarding the recommendations that they have made. After that, it again goes to the National Commission of Scheduled Tribes and once it is cleared by them, then it is left for me to take the call and bring it to this august House. So, there is no time frame which I can assure the hon. Member because these are not within my domain. Once it goes to the RGI, it may be pending over there. There are many cases where I have sent reminders to them. Sometimes, Madam Speaker, we send them to the State concerned and the State does not send back their response for many months. So, there are several other extraneous factors that are involved. But I can only assure the hon. Member that, as far as we are concerned, my Ministry will not delay any of these matters or files. I will send them back to the concerned authorities as soon as they come and once they are cleared, I will certainly bring it before the House.

SHRI PRABODH PANDA : Madam Speaker, I would like to draw the attention of the Minister to two aspects and I would like to know about them. One is regarding the problems of the Scheduled Castes and Scheduled Tribes living particularly in the cosmopolitan towns. The hon. Minister rightly said that every State has its respective scheduling. But people belonging to Scheduled Tribes and Scheduled Castes are also staying in the cosmopolitan towns of different States. The problem is in getting the certificates and they are deprived of all kinds of schemes meant for the benefit of the SCs and STs. How will this problem be solved? The Union Government should think over it. This is not only the problem of a particular State but the problem of all the cosmopolitan towns of the country.

The second problem is particularly the tribal people living in the Jangalmahal areas were being provided with rice and food grains at Rs. 2 per kilogram but it is now stopped. I do not know why it is stopped and when will the process be resumed.

SHRI V. KISHORE CHANDRA DEO: The first question that is raised is about issuance of certificates in cosmopolitan towns and metropolitan cities. It is a fact that there are people from different parts of the country living in the cosmopolitan towns and metropolitan cities. But the fact is, the certificates have to be issued by the States or places of which they are natives because there are many metro cities and there are many cosmopolitan towns which are spread all over the country. I do not think they have the powers to issue the certificates to those who are not scheduled within their domain and territory. Therefore, as far as that category is concerned – those who are living in the cities or in the metropolises – they will have to get the certificates from their respective States or Union Territories, whatever the case may be.

As far as the second question is concerned, regarding the distribution of rice in Jangalmahal, this is something which the State Government does. I have no ready answer for that. But if the hon. Member gives me the details of what exactly he wants to know, I will certainly provide the details.

श्री कमल किशोर 'कमांडो' : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि उत्तर प्रदेश में जिन तीन ज़िलों में ट्राइबल जातियाँ बसती हैं, वे भदोही, श्रावस्ती और बहराइच हैं। क्या जो प्रोजेक्ट स्टेट गवर्नमेंट के थ्रू सबमिट होते हैं, जब सैन्टर को जाते हैं तो क्या सैन्टर कभी उनको पूरा करने की कोशिश करता है? अगर नहीं करता है तो क्या उत्तर प्रदेश सरकार में जो भी सरकारें रही हों, कभी दोबारा पूछने की कोशिश करती हैं कि जहाँ-जहाँ ट्राइबल जातियाँ बसी हुई हैं, उनके जो प्रोजेक्ट्स हैं, वे स्थायी रूप से लागू हो रहे हैं या नहीं?

दूसरी बात मैं यह जानना चाहता हूँ कि उत्तर प्रदेश में ट्राइबल्स की जो जातियाँ बसी हुई हैं, उनको ट्राइबल सर्टिफिकेट इश्यू करने में क्या दिक्कतें हैं, क्या कभी इस पर विचार किया गया? खासकर मैं उत्तर प्रदेश सरकार के संबंध में पूछना चाहूँगा कि ...(व्यवधान) आप सुन लीजिए। ...(व्यवधान) मैं

जनजातीय सर्टिफिकेट की बात कर रहा हूँ। मेरा सवाल जनजातीय सर्टिफिकेट के बारे में है। मेरा सवाल है कि क्या कारण है कि उत्तर प्रदेश सरकार या वहाँ पहले जो भी सरकारें रही हों, उनके द्वारा उन जातियों को प्रमाण पत्र देने में क्या दिक्कत है? अगर कोई दिक्कत है तो भारत सरकार की तरफ से उस पर क्लैरिफाइ करने की कोशिश होनी चाहिए। मैं जानना चाहता हूँ कि क्या दिक्कतें हैं?

SHRI V. KISHORE CHANDRA DEO: The issuance of certificates is purely a subject of the State. However, if anybody has any problem, he can send a representation to me. I can certainly send it to the State Government with my comments. But it is their domain. I am afraid the Central Government cannot intervene into this subject which actually is their preserve.

Secondly, as far as the money for the projects is concerned, we do keep monitoring them. In fact, after sending the money initially, we do not send the rest of the funds for those projects unless we get the Utilization Certificate. We also ask for Progress Reports. We are regularly monitoring them and keeping track of what exactly is happening over there.

The hon. Member has raised the issue of Bahraich, Uttar Pradesh. In Bahraich we have given money for the Eklavya Model School during the year 2010-11. Unfortunately, till today it is not yet complete. But we keep monitoring them and we keep writing to them. Our officers are also in touch with them. So, it is not as if we give the money and keep quiet about it. Unless we get the proper feedback, we do not give further funds.

PROF. SAUGATA ROY: The hon. Minister has enumerated various schemes that have been launched by the Ministry of Tribal Affairs to fill the critical gaps needed for the tribal development. We all know that the areas inhabited by the tribals in Chhattisgarh, Jharkhand, West Bengal and Bihar are the very areas which are now affected by the Left Wing Extremism or the Maoism. The Government of India has launched several projects to tackle the problem.

The main complaint and the reason for the tribals embracing Maoism is that their forest land and tribal land is being taken away by big projects, including the projects taken up by the multi-nationals. In spite of the fact that the Forest Rights Act has been passed by the Parliament that is not being implemented. I would like to know from the hon. Minister what steps his Ministry is taking so that the tribal land and the forest land are not alienated and the tribals are not deprived of their traditional habitats by the so-called big projects being set up in the tribal areas.

SHRI V. KISHORE CHANDRA DEO: Madam Speaker, I would first like to mention, through you, to hon. Member that I am in total agreement with him to the fact that there is a lot of unrest in these areas due to the land which is being taken away for various reasons. It is because of this that the UPA Government brought in the Forest Rights Act. So, this was enacted in Parliament in the year 2006; this came into force in the year 2008 after the rules were made. After three or four years, actually since the implementation was not very much impressive, I reviewed this entire Forest Rights Act and its rules. Last year, I and my Ministry have sent a new set of guidelines to all the State Governments. We have also amended certain rules which were tabled in Parliament on 30th September, the last day of the Monsoon Session. According to this, the Forest Rights Act is something which will actually recognise and regularise the pre-existing rights of forest dwellers and tribals who have been living in these areas for centuries.

Madam, unfortunately, in the year 1927 when the first ever Indian Forest Act was passed by the colonial rulers, it is the tribals and the forest dwellers who were declared as a sort of criminals in the sense that they were termed as encroachers whereas the truth was the other way round. To correct this historical injustice, this enactment was made. We have issued guidelines. We have changed the rules. Apart from that, the Constitution has certain areas which are under Schedule-V. We have the Schedule-VI areas in the North-East. There are special land protections which are guaranteed under the Constitution to those living in the Schedule-V areas. Apart from that, every State has its own land transfer regulation

Acts. As far as my Ministry is concerned, I have been taking this matter up with all the State Governments to speed up and ensure that the Forest Rights Act is effectively implemented. While formulating the new guidelines and rules, I have already said what was to be done. I have also said that many of the cases which were earlier rejected should be re-opened because there are certain clarifications needed on certain issues. So, that is also being done. Apart from that, I have written to all of my colleagues and spoken to them and said that unless the basics are met, land should not be diverted for other reasons. If there is any case which is brought to my notice by the hon. Member, certainly I will take up the issue with my colleagues or with the respective State Governments.

श्री हसन खान : मैडम स्पीकर, मैं आपकी परमीशन से ओनरैबल मिनिस्टर से पूछना चाहता हूँ कि पिछले सेशन में मेरे एक सवाल के जवाब में इन्होंने कहा था कि जे. एण्ड के. स्टेट से जो दो रिकमण्डेशन्स एसटी में इनक्लूजन के लिए आए थे inclusion of ST, one is about the Paharis and the second is about the Arghones. उस वक्त इन्होंने कहा था कि अर्गून्ज़ के बारे में रजिस्ट्रार जनरल ने उसको टैक्निकल ग्राउण्ड्स पर रिजैक्ट किया है। But they are sending it back to the Registrar General for clearance. पहाड़ीज़ के बारे में इन्होंने कहा था the subject is under study or some clarification is needed from the State Government. We are awaiting the clearance. उसके बाद से चार-पांच महीने गुज़र चुके हैं। I would like to ask the Minister about the progress on these two issues.

SHRI V. KISHORE CHANDRA DEO: Well, Madam, one issue, according to the hon. Member, it was already rejected by the RGI. I will go through the rejection part of it to know on what grounds it has been made, whether it is the first time or second or third time. If necessary, I will send it back to the State Government for further comments or clarifications that may be required.

As far as the other case is concerned, I would like to advise the hon. Member to be a little patient because five months is not a long period. There have been certain communities which have not been scheduled for the last five or ten or fifteen years. As soon as it comes to me, as far as I am concerned, there will be no hesitation in doing whatever is required.

श्री वीरेन्द्र कश्यप : महोदया, मैं आपके माध्यम से मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। पिछले दिनों मेरी पार्लियामेंटरी कंस्टीट्यून्सी का एक डेलीगेशन इनसे मिला था और उससे पहले प्रधानमंत्री जी से भी मिला था। हमारा जो सिरमौर जिला है, वहां भाटी समुदाय के लोग अपने आपको ट्राइबल में घोषित करना चाहते हैं। उनकी यह डिमांड कई वर्षों से चल रही है। हिमाचल प्रदेश की विधान सभा ने भी यह पारित किया कि वह क्षेत्र जो जौनसार-बावर का क्षेत्र है, वह उत्तर प्रदेश में चला गया था। उस वक्त वहां जो सिरमौर के राजा थे, उनका जो एरिया सिरमौर में चला गया था, उसे उन्होंने ट्राइबल घोषित कर दिया है। उनका यू.पी. का जो क्षेत्र था, वह ट्राइबल घोषित हो गया है, परन्तु हिमाचल में जो रह गया है, वह ट्राइबल घोषित नहीं हुआ है। इसलिए पिछले दिनों हमने आपसे एक डेलीगेशन को मिलवाया था। उसमें मैं आपके माध्यम से जानना चाहता हूँ कि उस बारे में क्या कार्रवाई हुई है? अगर कोई कार्रवाई हुई है तो उसे बताने की कृपा करें।

SHRI V. KISHORE CHANDRA DEO: Madam, as I had mentioned earlier, this recommendation will have to come from the State Government. It is not enough if the Assembly merely pass the Resolution. It will have to come to us from the State Government; once it comes from the Government, as I mentioned earlier, I don't want to repeat the procedure which we have to be followed – I don't want to take the time of this august House – but as and when it comes, I shall, on my part, do whatever I have to do without any delay.

MADAM SPEAKER: Next question. Shri R.K. Singh Patel – not present.

Shri Anand Prakash Paranjpe – not present.

The hon. Minister may answer the Question.

(Q.104)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, पहली बार इस देश में एलपीजी की राशनिंग हुई। सरकार ने निर्णय लिया है कि एक वर्ष में केवल छः सिलिण्डर सब्सिडी के रेट पर दिए जाएंगे। एक से ज्यादा दूसरा कनेक्शन किसी घर में नहीं दिया जाएगा और छः सिलिण्डरों के बाद जो आप सिलिण्डर खरीदेंगे वह 900 रुपये के हिसाब से खरीदेंगे। आप एक महिला हैं। आप स्वयं बताइए कि क्या पांच जनों की रसोई एक वर्ष में छः सिलिण्डरों से चल सकती है? इतना घोर खराब निर्णय, अनुचित निर्णय इस सरकार ने किया कि पूरे देश में और हर रसोई में हाय-हाय मच रही है। ...(व्यवधान) मैं तो कई बार कहती हूँ कि इस सरकार ने तो कीमतों में आग लगा दी और जिन चीज़ों पर हम पकाते हैं, उनकी आग बुझा दी। इसलिए मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ कि केवल रूरल हाउसहोल्ड में ही नहीं, ईवेन शहरी हाउसहोल्ड में भी एलपीजी के आपके निर्णय से पूरे देश में कोहराम मचा हुआ है। क्या सदन की भावना देखते हुए आप इस निर्णय को वापस लेंगे और यह जो आपने राशनिंग की है, क्या इसे खत्म करेंगे?

श्री शैलेन्द्र कुमार : महोदया, इस पर चर्चा करायी जाय। ...(व्यवधान)

SHRI M. VEERAPPA MOILY: Madam Speaker, we do appreciate the hardship suffered by the women folk, particularly. It is also reflected by the questions put by the hon. Opposition leader. Of course, we have been receiving a lot of representations from across the spectrum of all the MPs, belonging to all parties. Public is raising certain issues. Of course, we also apply our serious mind on that. But the compulsion for imposing cap is also very quite clear. As far as diesel, kerosene and LPG are concerned, more than Rs.1.64 lakh crore subsidy is being paid. From where? In fact, many of these marketing companies are bleeding. Some of them are not in a position to purchase the raw materials.

As far as LPG is concerned, we are not surplus. In fact, 75 per cent of the LPG requirement the world over is consumed by India because we don't have that kind of gas connection and also electricity, going to the various places. Some of the developed countries or developing countries utilise mostly electricity and also gas. Of course, our efforts will be to drive at that point. Now, even in the open market the world over, LPG is not available. Even Saudi Arabia which had been providing us LPG, they are not in a position to supply to us. Anyway, as far as



enhancement of the capping is concerned, it is a matter which we are definitely considering in view of the issue raised. ... (*Interruptions*)

11.51 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

श्री मदन लाल शर्मा : अध्यक्ष महोदया, मैं आपका धन्यवाद करता हूँ कि आपने इस प्रश्न पर मुझे सप्लीमेंट्री पूछने का मौका दिया।...(व्यवधान) मैं माननीय मंत्री जी से जानना चाहता हूँ कि जो स्कीम सन् 2009 में आरजीजीएलवी, राजीव गांधी विद्युतीकरण वितरण योजना शुरू की गई थी, क्या मंत्री जी यह इरादा रखते हैं कि जो ग्रामीण क्षेत्र एवं पहाड़ी इलाके हैं, जहां अभी तक न बिजली है और न ही गैस की कोई एजेंसियां हैं, वे लकड़ी और जंगल को भी तबाह एवं बर्बाद कर रहे हैं।...(व्यवधान) हमारी एनवायरमेंट भी खत्म हो रही है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या ये उन पहाड़ी एवं दूरदराज के इलाकों में स्माल साइज़ डिस्ट्रीब्यूशन सेंटर खोलने में तरज़ीह देंगे?

SHRI M. VEERAPPA MOILY: Madam Speaker, it is a fact that the Rajiv Gandhi Gramin LPG Vitaran Yojana (RGGLVY) was introduced in 2009 and Vision 2015 has also been announced. ... (*Interruptions*) Under this, we are going in a massive way to create a big network of distribution outlets for providing gas in rural areas. ... (*Interruptions*)

MADAM SPEAKER: Shri Sudip Bandyopadhyay.

... (*Interruptions*)

अध्यक्ष महोदया: आप अपनी सीट पर वापस जाइए।

...(व्यवधान)

अध्यक्ष महोदया: आप क्यों खड़े हैं, बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया: आप माननीय सदस्य को बोलने दीजिए। आप क्यों खड़े हो गए, आप बैठ जाइए।

... (*Interruptions*)

11.53 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members went back to their seats.

SHRI SUDIP BANDYOPADHYAY : Madam Speaker, my question is a proper reflection of the mood of the House at this moment. Our long-pending demand is that the capping of subsidized LPG cylinders should be increased and for this reason only, we pulled out from the Government and all our Ministers resigned. As far as TMC is concerned, we are making a point here also by coming into the Well of the House and we demand that the subsidized quota of LPG cylinders should be increased to 2 cylinders per family per month. ... (*Interruptions*) We make a positive demand for increasing the quota of subsidized cylinders to 24 cylinders per family in a year. But the Government is neither responding nor replying to the questions which are being raised repeatedly. So, I categorically want to know from the Minister whether this Government is going to increase the number of cylinders to 24 per family per year under the subsidized quota.

SHRI M. VEERAPPA MOILY: Madam Speaker, even with a cap of six cylinders the subsidy burden per annum is Rs. 36,000 crore and in fact ... (*Interruptions*) We do agree that there is a demand for increase, but on the question of how much to be increased, I will be discussing it with the Finance Minister and also with the Prime Minister. ... (*Interruptions*)

11.56 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

SHRI M. VEERAPPA MOILY: In fact, the demand from the public and the MPs has been rising. We are considering it and we require a few days' time to consider it... (*Interruptions*)

अध्यक्ष महोदया: श्रीमती हरसिमरत कौर बादल।

...(व्यवधान)

अध्यक्ष महोदया : उनको बोल लेने दीजिए।

श्रीमती हरसिमरत कौर बादल : महोदया, मैं मंत्री जी से पूछना चाहती हूँ कि सबसे पहले तो इन्होंने गैस सिलेण्डरों पर कैप लगाकर आम आदमी की दिक्कतें और बढ़ा दी हैं। जो ये बात कर रहे हैं...(व्यवधान)

अध्यक्ष महोदया: उनकी बात सुनिये।

...(व्यवधान)

श्रीमती हरसिमरत कौर बादल : जब मैं अपने क्षेत्र की बात करती हूँ, आप किसी भी गैस एजेंसी के बाहर देख सकते हैं कि सांप की तरह लम्बी कतार लगी होती है, क्योंकि, गैस एजेंसीज़, डिस्ट्रीब्यूशन एजेंसीज़ इतनी कम हैं और लोगों की जरूरतें इतनी ज्यादा हैं तो हर रोज़ सांप की तरह लम्बी लाइनें लगी होती हैं और घण्टे भर क्या, दिन भर लाइन में लगने के बाद ही उनको एक गैस का सिलेण्डर मिलता है और वह भी ब्लैक में कभी 500 रुपये का, कभी 700 रुपये का, कभी हजार रुपये का मिलता है। ब्लैक में उनको सिलेण्डर मिलता है तो मैं माननीय मंत्री जी से पूछना चाहती हूँ कि जब कैप लग गया है तो अब ... (व्यवधान)

11.57 hrs

At this stage Shri Jagdish Sharma and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

श्रीमती हरसिमरत कौर बादल : लोगों की जरूरतें और दिक्कतें और बढ़ गई हैं। अब डिस्ट्रीब्यूशन में और दिक्कतें आएंगी तो डिस्ट्रीब्यूशन को सही करने के लिए क्या सरकार को कैप लगाने से पहले कदम नहीं उठाने चाहिए थे। उसमें ये क्या कर रहे हैं? आम लोगों को कैप लगाने के बाद डिस्ट्रीब्यूशन में जो और दिक्कतें आएंगी, वे कैसे उसमें सुधार करेंगे और उनकी दिक्कतें घटाएंगे? मैं इसका जवाब चाहती हूँ।... (व्यवधान)

11.58 hrs

At this stage Shri Jagdish Sharma and some other hon. Members went back to their seats.

SHRI M. VEERAPPA MOILY: Madam Speaker, Consequent on capping it certain hassles have been created... (*Interruptions*) Now, the instructions have been issued to extend the guidelines for submission of Know Your Customer (KYC) applications to 31 December 2012 so that there need not be any queue... (*Interruptions*) Instructions have also been issued to explore the possibility of reaching out to those customers at their doorsteps, who will submit their KYC applications very easily... (*Interruptions*) We have also issued instructions to

reduce the time being taken to release the new connections by lessening the process of duplication... (*Interruptions*) These are all the hassles which will be removed. We have taken steps and there will not be any queue... (*Interruptions*)

As far as the new cylinders are concerned, we are also considering to issue them first on subsidy and thereafter finding out the eligibility of it... (*Interruptions*) So many of the hassles are being removed... (*Interruptions*)

MADAM SPEAKER: Next Question. Shri Ananth Kumar.

11.59 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members went back to their seats.

(Q.105)

SHRI ANANTH KUMAR : Madam, one of the major issues is that when the domestic producers of renewable energy produce in excess, they have to store the power in batteries. It is very expensive, whereas in other countries they give some incentives to transfer that energy to the main Grid. Unfortunately it is not so in our country. Therefore, when is the Government of India going to bring this incentive scheme in India also?

DR. FAROOQ ABDULLAH: Madam, it is a very pertinent question as far as the developments of this energy are concerned. I can assure the Member that the Ministry is looking into it. But we are now also doing a very good research on how to store this energy in hydrogen and other forms. So, things are being done. But I would look into what the Member has said that in the other countries they are giving subsidies. My Ministry will examine this. If it is found to be feasible, we will look into this.

12.00 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table. Dr. Farooq Abdullah.
THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ
ABDULLAH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2011-2012.

[Placed in Library. See No. LT 7507/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD
DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) A copy of the National Commission for Protection of Child Rights Staff Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in Gazette of India dated 8th February, 2012 under sub-section (3) of Section 35 of the Commissions for Protection of Child Rights Act, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7508/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the
Table:-

- (1) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2012 (Hindi and English versions) published in Notification No. G.S.R. 791(E) in Gazette of India dated 26th October, 2012 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT 7509/15/12]

- (2) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Second Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. PS/Secy./M(C)/2012 in Gazette of India dated 13th September, 2012 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

[Placed in Library. See No. LT 7510/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2012 together with Auditor's Report thereon:-

- (i) Allahabad UP Gramin Bank, Banda.

[Placed in Library. See No. LT 7511/15/12]

- (ii) Andhra Pradesh Grameena Vikas Bank, Warangal.

[Placed in Library. See No. LT 7512/15/12]

- (iii) Arunachal Pradesh Rural Bank, Papum-Pare.

[Placed in Library. See No. LT 7513/15/12]

- (iv) Aryavart Gramin Bank, Lucknow.
[Placed in Library. See No. LT 7514/15/12]
- (v) Assam Gramin Vikash Bank, Guwahati.
[Placed in Library. See No. LT 7515/15/12]
- (vi) Baitarni Gramya Bank, Mayurbhanj.
[Placed in Library. See No. LT 7516/15/12]
- (vii) Ballia Etawah Gramin Bank, Ballia.
[Placed in Library. See No. LT 7517/15/12]
- (viii) Bangiya Gramin Vikash Bank, Berhampore Murshidabad.
[Placed in Library. See No. LT 7518/15/12]
- (ix) Baroda Rajasthan Gramin Bank, Ajmer.
[Placed in Library. See No. LT 7519/15/12]
- (x) Bihar Kshetriya Gramin Bank, Munger.
[Placed in Library. See No. LT 7520/15/12]
- (xi) Cauvery Kalpatharu Grameena Bank, Mysore.
[Placed in Library. See No. LT 7521/15/12]
- (xii) Chaitanya Godavari Grameena Bank, Guntur.
[Placed in Library. See No. LT 7522/15/12]
- (xiii) Chhatisgarh Gramin Bank, Raipur.
[Placed in Library. See No. LT 7523/15/12]
- (xiv) Chikmagalur Kodagu Grameena Bank, Chikmagalur.
[Placed in Library. See No. LT 7524/15/12]

- (xv) Deccan Grameena Bank, Hyderabad.
[Placed in Library. See No. LT 7525/15/12]
- (xvi) Dena Gujarat Gramin Bank, Gandhinagar.
[Placed in Library. See No. LT 7526/15/12]
- (xvii) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
[Placed in Library. See No. LT 7527/15/12]
- (xviii) Gurgaon Gramin Bank, Gurgaon.
[Placed in Library. See No. LT 7528/15/12]
- (xix) Hadoti Kshetriya Gramin Bank, Kota.
[Placed in Library. See No. LT 7529/15/12]
- (xx) Himachal Gramin Bank, Mandi.
[Placed in Library. See No. LT 7530/15/12]
- (xxi) J&K Grameen Bank, Jammu.
[Placed in Library. See No. LT 7531/15/12]
- (xxii) Jaipur Thar Gramin Bank, Jaipur.
[Placed in Library. See No. LT 7532/15/12]
- (xxiii) Jharkhand Gramin Bank, Ranchi.
[Placed in Library. See No. LT 7533/15/12]
- (xxiv) Karnataka Vikas Grameena Bank, Dharwad.

[Placed in Library. See No. LT 7534/15/12]

(xxv) Kashi Gomti Samyut Gramin Bank, Varanasi.

[Placed in Library. See No. LT 7535/15/12]

(xxvi) Krishna Grameena Bank, Gulbarga.

[Placed in Library. See No. LT 7536/15/12]

(xxvii) Langpi Dehangi Rural Bank, Diphu.

[Placed in Library. See No. LT 7537/15/12]

(xxviii) Madhya Bharath Gramin Bank, Sagar.

[Placed in Library. See No. LT 7538/15/12]

(xxix) Madhya Bihar Gramin Bank, Patna.

[Placed in Library. See No. LT 7539/15/12]

(xxx) Mahakaushal Kshetriya Gramin Bank, Jabalpur.

[Placed in Library. See No. LT 7540/15/12]

(xxxii) Maharashtra Gramin Bank, Nanded.

[Placed in Library. See No. LT 7541/15/12]

(xxxiii) Malwa Gramin Bank, Sangrur.

[Placed in Library. See No. LT 7542/15/12]

(xxxiiii) Manipur Rural Bank, Imphal.

[Placed in Library. See No. LT 7543/15/12]

- (xxxiv) Meghalaya Rural Bank, Shillong.
[Placed in Library. See No. LT 7544/15/12]
- (xxxv) Mewar Anchalik Gramin Bank, Udaipur.
[Placed in Library. See No. LT 7545/15/12]
- (xxxvi) MGB Gramin Bank, Pali-Marwar.
[Placed in Library. See No. LT 7546/15/12]
- (xxxvii) Mizoram Rural Bank, Aizawl.
[Placed in Library. See No. LT 7547/15/12]
- (xxxviii) Nainital Almora Kshetriya Gramin Bank, Haldwani.
[Placed in Library. See No. LT 7548/15/12]
- (xxxix) North Malabar Gramin Bank, Kannur.
[Placed in Library. See No. LT 7549/15/12]
- (xl) Pallavan Grama Bank, Salem.
[Placed in Library. See No. LT 7550/15/12]
- (xli) Pandyan Grama Bank, Virudhunagar.
[Placed in Library. See No. LT 7551/15/12]
- (xlii) Parvatiya Gramin Bank, Chamba.
[Placed in Library. See No. LT 7552/15/12]
- (xliii) Paschim Banga Gramin Bank, Howrah.
[Placed in Library. See No. LT 7553/15/12]

- (xliv) Pragathi Gramin Bank, Bellary.
[Placed in Library. See No. LT 7554/15/12]
- (xlv) Puduvai Bharthiar Grama Bank, Puducherry.
[Placed in Library. See No. LT 7555/15/12]
- (xlvi) Punjab Gramin Bank, Kapurthala.
[Placed in Library. See No. LT 7556/15/12]
- (xlvii) Rajasthan Gramin Bank, Alwar.
[Placed in Library. See No. LT 7557/15/12]
- (xlviii) Rewa Sidhi Gramin Bank, Rewa.
[Placed in Library. See No. LT 7558/15/12]
- (xlix) Rushikulya Gramya Bank, Berhampur.
[Placed in Library. See No. LT 7559/15/12]
- (l) Samastipur Kshetriya Gramin Bank, Samastipur.
[Placed in Library. See No. LT 7560/15/12]
- (li) Saptagiri Grameena Bank, Chittoor.
[Placed in Library. See No. LT 7561/15/12]
- (lii) Sarva UP Gramin Bank, Meerut.
[Placed in Library. See No. LT 7562/15/12]
- (liii) Satpura Narmada Kshetriya Gramin Bank, Chhindwara.
[Placed in Library. See No. LT 7563/15/12]

- (liv) Saurashtra Gramin Bank, Rajkot.
[Placed in Library. See No. LT 7564/15/12]
- (lv) Sharda Gramin Bank, Satna.
[Placed in Library. See No. LT 7565/15/12]
- (lvi) South Malabar Gramin Bank, Malappuram.
[Placed in Library. See No. LT 7566/15/12]
- (lvii) Sutlej Gramin Bank, Bathinda.
[Placed in Library. See No. LT 7567/15/12]
- (lviii) Tripura Gramin Bank, Agartala.
[Placed in Library. See No. LT 7568/15/12]
- (lix) Utkal Gramya Bank, Balangir.
[Placed in Library. See No. LT 7569/15/12]
- (lx) Uttar Banga Kshetriya Gramin Bank, Cooch Behar.
[Placed in Library. See No. LT 7570/15/12]
- (lxi) Uttaranchal Gramin Bank, Dehradun.
[Placed in Library. See No. LT 7571/15/12]
- (lxii) Vananchal Gramin Bank, Dumka.
[Placed in Library. See No. LT 7572/15/12]
- (lxiii) Vidharbha Kshetriya Gramin Bank, Akola.

[Placed in Library. See No. LT 7573/15/12]

(lxiv) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.

[Placed in Library. See No. LT 7574/15/12]

(lxv) Visveshvaraya Grameena Bank, Mandya.

[Placed in Library. See No. LT 7575/15/12]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Oriental Insurance Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7576/15/12]

- (b) (i) Review by the Government of the working of the National Insurance Company Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the National Insurance Company Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7577/15/12]

- (c) (i) Review by the Government of the working of the General Insurance Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the General Insurance Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7578/15/12]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 742(E) published in Gazette of India dated 4th October, 2012, together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback for the year 2012-2013.
- (ii) S.O. 2186(E) published in Gazette of India dated 17th September, 2012, together with an explanatory memorandum specifying importers registered under Accredited Clients Programme and importers paying customs duty of one lakh rupees or more per bill of entry who shall pay customs duty electronically .
- (iii) G.S.R. 723(E) published in Gazette of India dated 26th September, 2012, together with an explanatory memorandum addressing the issue of inter-zone reallocation of work amongst Commissioners (Appeals) by providing flexibility to Chief Commissioner to assign work to Commissioner of Customs (Appeals) under his jurisdiction, if required.
- (iv) G.S.R. 684(E) published in Gazette of India dated 13th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (v) S.O. 1669(E) published in Gazette of India dated 24th July, 2012, together with an explanatory memorandum containing corrigendum to the Notification No. 101/2004-Cus.,(N.T.) dated 31st August, 2004.

- (vi) S.O. 2012(E) published in Gazette of India dated 31st August, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., dated 3rd August, 2001.
- (vii) S.O. 2040(E) published in Gazette of India dated 6th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 75/2012-Cus., dated 16th August, 2012.
- (viii) S.O. 2176(E) published in Gazette of India dated 14th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (ix) S.O. 2262(E) published in Gazette of India dated 20th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 80/2012-Cus., (N.T.) dated 6th September, 2012.
- (x) S.O. 2342(E) published in Gazette of India dated 28th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (xi) S.O. 2360(E) published in Gazette of India dated 4th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 84/2012-Cus., (N.T.) dated 20th September, 2012.
- (xii) S.O. 2395(E) published in Gazette of India dated 9th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 91/2012-Cus., (N.T.) dated 4th October, 2012.

- (xiii) S.O. 2433(E) published in Gazette of India dated 10th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 93/2012-Cus., (N.T.) dated 9th October, 2012.
- (xiv) S.O. 2499(E) published in Gazette of India dated 15th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (xv) S.O. 2518(E) published in Gazette of India dated 18th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 91/2012-Cus., (N.T.) dated 4th October, 2012.
- (xvi) G.S.R. 639(E) published in Gazette of India dated 17th August, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xvii) G.S.R. 675(E) published in Gazette of India dated 10th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (xviii) G.S.R. 686(E) published in Gazette of India dated 13th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (xix) G.S.R. 687(E) published in Gazette of India dated 13th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 94/1996-Cus., dated 16th December, 1996.

- (xx) G.S.R. 696(E) published in Gazette of India dated 17th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
 - (xxi) G.S.R. 698(E) published in Gazette of India dated 18th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
 - (xxii) G.S.R. 737(E) published in Gazette of India dated 1st October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
 - (xxiii) G.S.R. 774(E) published in Gazette of India dated 18th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (3) above.

[Placed in Library. See No. LT 7579/15/12]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.650(E) published in Gazette of India dated 24th August, 2012, seeking to extend levy of anti-dumping duty imposed on imports of 'Nonyl Phenol', originating in, or exported from, Chinese Taipei upto and inclusive of 21st August, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (ii) G.S.R.657(E) published in Gazette of India dated 30th August, 2012 seeking to extend levy of anti-dumping duty imposed on imports of Metronidazole, originating in, or exported from, People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.685(E) published in Gazette of India dated 13th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports of Ductile iron pipes, originating in, or exported from, China PR upto and inclusive of 12th September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.704(E) published in Gazette of India dated 19th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports of 'Paracetamol, originating in, or exported from, People's Republic of China upto and inclusive of 2nd September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.710(E) published in Gazette of India dated 21st September, 2012 seeking to impose provisional anti-dumping duty on the imports of resin or other organic substances bonded wood or ligneous fibre boards of thickness below 6mm, except fibre boards of thickness 6mm or above, insulation boards, laminated fibre boards and boards which are not bonded either by, resin or other organic substances, originating in, or exported from China PR, Indonesia, Malaysia and Sri Lanka, and imported into India at rates recommended in the Preliminary Findings of the designated authority.

- (vi) G.S.R.715(E) published in Gazette of India dated 25th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports of Pre-sensitised positive offset aluminium plates/PS plates, originating in, or exported from, China PR upto and inclusive of 23rd September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.716(E) published in Gazette of India dated 25th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports 'phosphoric acid, technical or food grade, originating in, or exported from, People's Republic of China upto and inclusive of 12th September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (viii) G.S.R.741(E) published in Gazette of India dated 4th October, 2012 seeking to impose definitive anti-dumping duty on the imports of Cold Rolled Flat Products of Stainless Steel of 400 series having width of less than 600 mm including all Ferritic and Martensitic grades excluding Razor Blade Steel, originating in, or exported from European Union, Korea RP and USA and imported into India at rates recommended in the Final Findings of the designated authority.
- (ix) G.S.R.753(E) published in Gazette of India dated 8th October, 2012 seeking to impose anti-dumping duty on new/unused pneumatic non radial bias tyres, tubes & flaps with or without tubes and/or flap of rubber, having nominal rim dia code above 16 inches used in buses and lorries/trucks, classified under Chapter 40 of the First Schedule to the Customs Tariff Act, 1975, originating in, or exported from the People's Republic of China and Thailand, and

imported into India at rates recommended in the Final Findings of the designated authority.

- (x) G.S.R.754(E) published in Gazette of India dated 8th October, 2012 seeking to levy definitive anti-dumping duty on imports of melamine, originating in, or exported from the European Union, Iran, Indonesia and Japan and imported into India for a period of five.
- (xi) G.S.R.749(E) published in Gazette of India dated 5th October, 2012 seeking to impose final safeguard duty on imports of Carbon Black into India from the People's Republic of China at the rate of 30% ad valorem minus anti dumping duty with effect from the 5th day of October, 2012 to 4th day of October, 2013 (both days inclusive) and at the rate of 25% ad valorem minus anti dumping duty, with effect from the 5th day of October, 2013 to 31st day of December, 2013 (both days inclusive).

[Placed in Library. See No. LT 7580/15/12]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Ninth Amendment) Rules, 2012 published in Notification No. S.O. 1979(E) in Gazette of India dated 28th August, 2012 together with an explanatory memorandum.
- (ii) The Income-tax (10th Amendment) Rules, 2012 published in Notification No. S.O. 2005(E) in Gazette of India dated 30th August, 2012 together with an explanatory memorandum.
- (iii) The Income-tax (11th Amendment) Rules, 2012 published in Notification No. S.O. 2164(E) in Gazette of India dated 12th September, 2012 together with an explanatory memorandum.

- (iv) S.O.2187(E) published in Gazette of India dated 17th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated 20th August, 1998.
 - (v) The Income-tax (12th Amendment) Rules, 2012 published in Notification No. S.O. 2188(E) in Gazette of India dated 17th September, 2012 together with an explanatory memorandum.
 - (vi) The Income-tax (13th Amendment) Rules, 2012 published in Notification No. S.O. 2261(E) in Gazette of India dated 20th September, 2012 together with an explanatory memorandum.
 - (vii) The Capital Gains Accounts First Amendment Scheme, 2012 published in Notification No. S.O. 2553(E) in Gazette of India dated 25th October, 2012 together with an explanatory memorandum.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (6) above.

[Placed in Library. See No. LT 7581/15/12]

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.674(E) published in Gazette of India dated 10th September, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
 - (ii) G.S.R.688(E) published in Gazette of India dated 14th September, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
 - (iii) G.S.R.697(E) published in Gazette of India dated 18th September, 2012 together with an explanatory memorandum making certain

amendments in the Notification No. 12/2012- C.E. dated 17th March, 2012.

(iv) G.S.R.760(E) published in Gazette of India dated 11th October, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E. dated 17th March, 2012.

(v) G.S.R.773(E) published in Gazette of India dated 18th October, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated 16th March, 1995.

[Placed in Library. See No. LT 7582/15/12]

(9) A copy of the Service Tax (Fourth Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 732(E) in Gazette of India dated 28th September, 2012 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

[Placed in Library. See No. LT 7583/15/12]

(10) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 690(E) in Gazette of India dated 14th September, 2012 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT 7584/15/12]

(11) A copy of the Insurance Regulatory and Development Authority (Registration of Indian Insurance Companies)(Third Amendment)

Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg/2/58/2012 in Gazette of India dated 19th October, 2012 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. LT 7585/15/12]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2011-2012.

[Placed in Library. See No. LT 7586/15/12]

- (13) A copy of the 42nd Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2011-2012.

[Placed in Library. See No. LT 7587/15/12]

- (14) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Sixth Amendment) Regulations, 2012 published in Notification No. G.S.R. 795(E) in Gazette of India dated 30th October, 2012.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Third Amendment) Regulations, 2012 published in Notification No. G.S.R. 796(E) in Gazette of India dated 30th October, 2012.

- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fourth Amendment) Regulations, 2012 published in Notification No. G.S.R. 797(E) in Gazette of India dated 30th October, 2012.
- (iv) The Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2012 published in Notification No. G.S.R. 798(E) in Gazette of India dated 30th October, 2012.
- (v) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R. 799(E) in Gazette of India dated 30th October, 2012.

[Placed in Library. See No. LT 7588/15/12]

12.03 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Ministry of Panchayati Raj.*

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay the Statement on the status of implementation of the recommendations contained in the Twenty-Ninth Report of the Standing Committee on the Rural Development of 15 Lok Sabha in pursuance of the Direction 73A of the hon. Speaker, Lok Sabha.

The Twenty-Ninth Report of the Standing Committee on Rural Development of 15th Lok Sabha was presented to the Lok Sabha on 3rd May, 2012. The report relates to examination of Demands for Grants of Ministry of Panchayati Raj for the year 2012- 2013.

Action taken statements on the recommendations and observations contained in the report of the Committee had been sent to the Standing Committee on Rural Development in August, 2012.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out the contents of this Annexure. I request that this may be considered as read.

* Laid on the Table and also placed in Library. See No. LT 7589/15/12

12.03 ½ hrs

(ii) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2012-13), pertaining to the Ministry of Petroleum and Natural Gas. *

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): I beg to lay the Statement on the status of implementation of recommendations contained in the Eleventh Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) in pursuance of directions of the hon. Speaker, Lok Sabha Bulletin - Part II dated September 1, 2004.

The Eleventh Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) was presented to the Lok Sabha on 27.4.2012. The Report relates to the examination of Demands for Grants of Ministry of Petroleum and Natural Gas for the year 2012-13. Action Taken Statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Petroleum and Natural Gas on 27.7.2012.

There are 24 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations mainly pertain to issues like providing LPG connections to BPL families, full utilization of Budget, setting up of Rajiv Gandhi Institute of Petroleum Technology, Commercial Production from Discoveries under NELP, Development of alternate sources of fuel, conversion of coal to liquid, curbing of adulteration and automation of Retail Outlets, etc.

* Laid on the Table and also placed in Library. See No. LT 7590/15/12

Present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House by reading out all the contents of this Annexure. This may please be considered as read.

12.04 hrs

**BUSINESS ADVISORY COMMITTEE
42nd Report**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, I beg to present the 42nd Report of the Business Advisory Committee.

12.04 ¼ hrs

**CALLING ATTENTION TO MATTER OF
URGENT PUBLIC IMPORTANCE**

Situation arising out of spread of Dengue and Chikungunya in the Country and steps taken by the Government in this regard

श्री अर्जुन राम मेघवाल (बीकानेर) : महोदया, मैं स्वास्थ्य और परिवार कल्याण मंत्री का ध्यान अविलम्बनीय लोक महत्व के निम्न विषय की ओर दिलाता हूँ और प्रार्थना करता हूँ कि वह इस संबंध में वक्तव्य दें :

“ देश में डेंगू और चिकुनगुनिया के बढ़ते मामलों से उत्पन्न स्थिति और इस संबंध में सरकार द्वारा उठाए गए कदम। ”

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): The outbreak of Dengue and Chikungunya in different parts of the country is a major public health challenge. This is being effectively addressed and dealt with by the State Governments with necessary support and guidance by the Central Government under the National Vector Borne Disease Control Programme.

As the hon. Members are already aware, Dengue is an outbreak prone viral disease transmitted by Aedes mosquitoes. Aedes aegypti is the primary vector. Aedes albopictos is the secondary vector. The spread of Dengue infection has shown an increase in recent years due to various man-made and environmental factors leading to proliferation of Aedes mosquito breeding sites, both in urban and rural areas. The dimension of the problem can be gauged by the number of cases and deaths. In 2012, up to 15th November, a total of 35,066 cases with 216 deaths have been reported. The case fatality rate however has remained low at 0.6%.

Chikungunya is a debilitating illness also caused by bite of infected aedes mosquito. Unlike Dengue, Chikungunya is non-fatal. The reasons for the outbreak

of Chikungunya and Dengue are the same. The total number of Chikungunya suspected cases has declined. In 2012, upto 15th November, the total number of reported suspect cases is 14227.

As on date, there is no vaccine or drug available for prevention of Dengue and Chikungunya. Treatment of Dengue and Chikungunya is mainly symptomatic. In severe cases of Dengue, blood/ platelet transfusion may be required.

The Ministry had prepared a long term action plan in January 2007, for prevention and control of Dengue and Chikungunya in the country and this was circulated to all the States for implementation. Thereafter, in May 2011, the situation was reviewed and a mid-term plan for Dengue and Chikungunya was approved by Committee of Secretaries and circulated to the States for implementation. The strategy of the mid-term plan includes among others, entomological surveillance, Vector Control, Case management, Laboratory diagnosis and Clinical management.

Under the National Vector Borne Diseases Control Programme, the Government of India provides technical, financial and diagnostic assistance to the States. Diagnostic assistance includes laboratory support in Sentinel Surveillance Hospitals, linking with Apex Referral Hospitals and providing ELISA based Antibody Dengue Kits (IgM) free of cost as also financial support for antigen (NSI) test kits. The disease situation in the country is regularly monitored by NVBDCP through reports received from the States, field visits by Officers from NVBDCP and review at higher levels. The Union Health Secretary had written to all Chief Secretaries on 26th March, 2012, drawing their attention to take timely action for prevention and control of vector-borne diseases and effective control activities during the inter-epidemic period. I have myself, written to the hon. Chief Ministers on 31st May, 2012 emphasising the need to reduce the occurrence of vector-borne diseases and for timely and effective prevention and control measures by the State Governments and local authorities before outbreak. I have

personally reviewed the situation with State Health Ministers and Senior Officers of Delhi, Haryana, Uttar Pradesh and Mayors and Municipal Commissioners of Delhi on 8th October, 2012 and also with the State Health Ministers and Senior Officers of Tamil Nadu, Andhra Pradesh, Karnataka, Kerala and Puducherry at Chennai on 12th October, 2012. During the review meetings, it was emphasized that States and local bodies must take effective action for eliminating the mosquito breeding by source reduction, use of larvicides and personal protective measures.

During the Eleventh Five Year Plan, a total of Rs. 1946 crore was spent on the National Vector Borne Disease Control Programme which includes allocations for Dengue and Chikungunya also.

The Central Government will continue to provide technical and financial assistance for preventing the outbreak of Dengue and Chikungunya. We hope and trust that all State Governments will continue with various preventive and control measures so that the number of cases and mortality due to Dengue is minimised. I also take this opportunity to appeal to every citizen of the country to actively participate and cooperate with the Government in the fight against Dengue and Chikungunya by preventing breeding of mosquitoes in water collections found in desert coolers, tyres, cans, pots, vessels, coconut shells, water containers and other receptacles.

श्री अर्जुन राम मेघवाल : धन्यवाद अध्यक्ष जी, आपने मुझे इस महत्वपूर्ण विषय पर, कॉलिंग अटेंशन पर बोलने की अनुमति दी।

अध्यक्ष जी, मंत्री जी ने अपने वक्तव्य में कहा है कि हम इसको हेल्थ चैलेंज के रूप में ले रहे हैं। दूसरा, अभी मंत्री जी जिक्र कर रहे थे कि हम एक लॉग टर्म एक्शन प्लान बना रहे हैं। मैं आपके माध्यम से यह कहना चाहता हूँ कि डेंगू और मलेरिया के बारे में इस सदन के 42 सदस्यों ने प्रश्न लगाए। इससे भी आपको लगता होगा कि इसके लिए माननीय सदस्य कितने गंभीर हैं। कई एमपीज़ को डेंगू का मच्छर डंक मार चुका है।...(व्यवधान) रमन डेका जी बैठे हैं, आगरा के एमपी रामशंकर जी बैठे हैं। ...(व्यवधान) हरसिमरत कौर जी भी बैठी हैं। ...(व्यवधान) कई लोगों को चिकनगुनिया हुआ और वे अभी तक ठीक नहीं हुए।...(व्यवधान)

मैं आपके माध्यम से कहना चाहता हूँ कि 23 नवम्बर, 2012 के अतारांकित प्रश्न संख्या 356, जो डेंगू, मलेरिया, चिकनगुनिया से संबंधित था, उस पर मंत्री जी ने जो जवाब दिया, अभी जो स्टेटमेंट दी और मीडिया में जो संख्या आ रही है, उनमें बहुत फर्क है। मैं पहले यह जानना चाहता हूँ कि डेंगू और चिकनगुनिया कहां-कहां फैला है और कितने लोग मरे हैं? मंत्री जी कह रहे हैं कि 15 नवम्बर, 2012 तक 35,066 मामले सामने आए हैं और 216 लोगों की मौत हो चुकी है। मीडिया में कई दिनों से आ रहा है कि सिर्फ दिल्ली में डेंगू से मरने वाले लोगों की संख्या एक हजार का आंकड़ा पार कर चुकी है। एक हजार और 216 के आंकड़े में बहुत अंतर है, दो-चार का फर्क हो तब भी समझ में आता है। मंत्री जी, आप इतना फर्क क्यों रखते हैं, यह मैं जानना चाहता हूँ।

डेंगू एडिस एलबोपिकटस नाम के एक मच्छर की प्रजाति से फैलता है। यह प्रजाति भी दो तरह की हो गई है - एक एडिस एजिप्टाई और दूसरा एडिस एलबोपिकटस नाम का मच्छर हो गया। इन दोनों में यह फर्क है कि एक घर के अंदर काटता है और दूसरा घूमते हुए लोगों को भी काट सकता है। यह मैं नहीं कह रहा हूँ, इनके नैशनल अभियान के टैक्नीकल स्टाफ हमें बताते हैं। इसलिए जब एक नामी फिल्म निर्माता को डेंगू काट गया तो बहुत हल्ला मचा, लेकिन एमपीज़ को काट गया तो ज्यादा ध्यान ही नहीं दिया गया। फिल्म निर्माता की डैथ डेंगू के मच्छर काटने से हुई, आपने तब भी ध्यान दिया, तो यह अच्छी बात है।

आपने ध्यानाकर्षण प्रस्ताव स्वीकार करके इस हाउस का भी ध्यान आकर्षित किया। यह बहुत गंभीर समस्या है। यह मच्छर पेड़-पौधों, टायर, ड्रेजर्ट कूलर आदि के साफ पानी में रहता है।...(व्यवधान) यह सफाई पसन्द मच्छर है। अगर यह चिकनगुनिया में कन्वर्ट हो गया तो व्यक्ति छः महीने तक हिल ही नहीं सकता। यह इतनी खतरनाक बीमारी है और यह कह रहे हैं कि हम इसे कंट्रोल कर रहे हैं। अगर कोई

सरकार मच्छर ही नहीं मार सकती तो भ्रष्टाचार पर कंट्रोल करना बहुत बड़ी बात है। भ्रष्टाचार तो आजकल बड़ा मच्छर हो गया है। ... (व्यवधान) 16 डिग्री तापमान होने पर एडिस प्रजाति के मेल मच्छर प्रजनन नहीं कर पाते, इस कारण फीमेल मच्छर से अंडे नहीं होते। अतः सरकार के मंत्री सिर्फ 16 डिग्री तापमान का इंतजार कर रहे हैं। इनकी मच्छर मारने की कार्यवाही कहीं नहीं दिखती। आप दिल्ली नगर निगम से पूछिए। मैं बीकानेर संसदीय क्षेत्र से आता हूँ। वहां भी डेंगू के मरीज बहुत हो गए हैं। बिहार में हो गए, सब जगह हो गए हैं।

मंत्री जी अपनी स्टेटमेंट में जिक्र कर रहे थे कि ग्यारहवीं पंचवर्षीय योजना में नेशनल वैक्टर बॉर्न डिजीस कंट्रोल प्रोग्राम के तहत 1946 करोड़ रुपये दिए गए हैं। अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि 1946 करोड़ में से डेंगू और चिकनगुनिया के इलाज के लिए कितने पैसे दिये गये? हो सकता है कि अधिकारियों की तनखाह भी उसमें सम्मिलित हो, हो सकता है कि जो वे टीए, डीए लेते हैं, वह भी उसमें सम्मिलित हो। 1946 करोड़ रुपये की राशि बहुत मिनिमम है। मंत्री जी, दिल्ली में ही डेंगू से हजार लोग मर गये हैं और आप कह रहे हैं कि हम बहुत बड़ा प्रोग्राम लेकर आ रहे हैं।

अध्यक्ष महोदया, मेरा आपके माध्यम से कहना है कि इनका एंटी लार्वा प्रोग्राम और डोमेस्टिक ब्रीडिंग चैकर्स, जो दवा डालने के लिए होता है, उनकी प्रोग्रेस भी ठीक नहीं है। मैं एक बड़ा खुलासा कर रहा हूँ। मंत्री जी, शायद आपको जानकारी होगी कि अभी एक सेमिनार हुआ था। जब आपके लोगों ने कहा कि इसे कंट्रोल करो तो सेमिनार में कंट्रोल करने वाले लोगों ने कहा कि हमारे पास टेक्नीकल स्टॉफ नहीं है। अभी दिल्ली में डेंगू और चिकनगुनिया को कंट्रोल के लिए एक सेमिनार हुआ था। मंत्री जी, हो सकता है कि आप उसमें गये होंगे। उस सेमिनार में टेक्नीकल स्टॉफ और जो इसे देखते हैं, उन्होंने कहा कि हम चिकनगुनिया और डेंगू को कंट्रोल नहीं कर सकते। हम कैसे इसके साथ जी सकते हैं, इसका कोई समाधान ढूँढ़ना चाहिए। आप यह कह रहे हैं कि हम डेंगू और चिकनगुनिया के लिए एक लॉग टर्म पालिसी ला रहे हैं और आपके विभाग द्वारा आयोजित सेमिनार में यह प्रस्ताव पास होता है कि हम डेंगू और चिकनगुनिया के साथ जी कैसे सकते हैं क्योंकि वह घर में भी काटता है और बाहर घूमते हुए भी काटता है। मच्छर दो तरह के हो गये हैं। मेरा यह कहना है कि जब आपका इस तरह का टेक्नीकल सेमिनार था, तो वहां लॉग टर्म एक्शन प्लान, हेल्थ चैलेंज की बात आपने क्यों नहीं की? अगर सेमिनार में इस तरह की बात हुई है, तो आपने इस बारे में क्या किया, यह मैं आपके माध्यम से जानना चाहता हूँ।

माननीय मंत्री जी, मैं आपको कुछ सुझाव देना चाहता हूँ। आपके यहां नेशनल वैक्टर बॉर्न डिजीस को कंट्रोल करने का जो प्रोग्राम चल रहा है, उसमें टेक्नीकल स्टॉफ की बहुत कमी हो गयी है। पता नहीं आपको जानकारी है या नहीं। बहुत लोग रिटायर हो गये हैं। इसे कंट्रोल करने के लिए कोई स्टॉफ नहीं है।

जब यह बीमारी बीकानेर की वॉल सिटी की चारदीवारी में ज्यादा फैली तो मैंने उनके डायरेक्टर को चिट्ठी लिखी कि आप एक टीम भेजिये। टीम भेजने कि लिए इनके पास स्टॉफ नहीं है। इसलिए जयपुर में जो इसे देखते हैं, उनको कहते हैं कि आप जाइये और जयपुर वाले फिर किसी और टीम को कह देते हैं। यहां से कोई टीम नहीं जाती ब किसी तरह का छिड़काव वगैरह नहीं हो पाता। वे लोगों को जाकर समझाते हैं कि डेंगू और चिकनगुनिया को हम कंट्रोल नहीं कर सकते। यह तो फैलेगा ही। जब इस तरह की बातें आती हैं, तो आपको चिंता होनी चाहिए कि क्यों इस तरह की बातें आपका टेक्नीकल स्टॉफ भी करता है। मैं यह कह रहा हूं कि आपने जो लॉग टर्म एक्शन प्लान बनाया है, उसके तहत क्या आप टेक्नीकल स्टॉफ की नियुक्ति करेंगे? यह मेरा पहला सुझाव भी है और प्रश्न भी है। ...(व्यवधान)

श्री संजय निरुपम (मुम्बई उत्तर): आप ज्यादा मत बोलिये, नहीं तो डेंगू का मच्छर काट जायेगा। ...(व्यवधान)

श्री अर्जुन राम मेघवाल : डेंगू मच्छर मुझे काटेगा, यह तो पता नहीं, लेकिन संजय जी, अभी किसी नए नेता को आपके किसी नेता ने उसे पूछा कि क्या आप मच्छर हैं? पत्रकारों ने कहा कि आप मच्छर हैं, तो उसने जवाब में कहा कि मैं डेंगू का मच्छर हूं। यह आपकी जानकारी में होना चाहिए। ...(व्यवधान)

वह डेंगू का मच्छर शायद आपको ही काटने वाला है। ...(व्यवधान) इनको डेंगू वाला मच्छर काट सकता है। ...(व्यवधान) आप टाइम बाउंड मेनर में टेक्नीकल स्टॉफ की नियुक्ति करें। एक उच्चस्तरीय मौनीटरिंग कमेटी का गठन किया जाना चाहिए, जो सभी राज्यों के स्वास्थ्य विभाग से निरंतर रिपोर्ट प्राप्त करे। नागरिकों को जागरूक करने के लिए जागरूकता अभियान चलाया जाना चाहिए। मच्छरों की रोकथाम में लोगों को जागरूक करना चाहिए। अभी मैं इसका कहीं बोर्ड नहीं देखता हूं। आप पेपर में ऐड दे सकते हो। पेपर में सरकार की उपलब्धियों के बड़े-बड़े ऐड आते हैं जिनमें तरह-तरह की फोटो लगी रहती हैं। जो फोटो एलीजिबल नहीं होती, वह भी लगी रहती है। डेंगू, मलेरिया, चिकनगुनिया को कंट्रोल करने के लिए आप नागरिकों को जागरूक करने के लिए किसी तरह का ऐड नहीं दे रहे। आप सिर्फ 1946 करोड़ रुपये से पूरे देश में डेंगू और चिकनगुनिया को कंट्रोल करना चाहते हैं, तो यह संभव नहीं है। इसलिए आप जागरूकता अभियान चलाकर लोगों को जागरूक कीजिए कि कहां-कहां ये मच्छर फैल सकते हैं, किस तरह से फैलते हैं, कैसे हम कंट्रोल कर सकते हैं। आप उनको यह मत समझाइए कि हम चिकनगुनिया और डेंगू के साथ कैसे रह सकते हैं, उसको कंट्रोल करने की कोशिश कीजिए। गांवों में चौपालो, नुक्कड़ नाटकों और दूरदर्शन पर विशेष कार्यक्रमों के माध्यम से आम जन को मौसमी बीमारियों के प्रति जागरूक कीजिए। प्रभावित इलाकों में केन्द्र सरकार द्वारा वेक्टर-बोर्न डिजीज की एक्सपर्ट टीम का दौरा होना चाहिए। अगर

आपके पास यह टीम रेगुलर नहीं है, तो आप इसे हायर कर सकते हैं, आउटसोर्स कर सकते हैं, कांट्रैक्ट पर ले सकते हैं, लेकिन आप टीम भेजिए। इसमें अगर आपको एफडीआई चाहिए, तो ले लीजिए। आल रिटेल सेक्टर में एफडीआई मत लाइए, लेकिन अगर इसमें एफडीआई चाहिए, तो ले लीजिए। ...(व्यवधान)

अध्यक्ष महोदया : आप चेयर को एड्रेस कीजिए।

श्री अर्जुन राम मेघवाल : मैं कहना चाहता हूँ कि आप गांव की चौपाल के माध्यम से, नुक्कड़ नाटकों के माध्यम से, दूरदर्शन पर, रेडियो के माध्यम से आप इसकी प्रॉपर प्रचार-प्रसार कीजिए, एड दीजिए और लोगों को जागरूक कीजिए कि कैसे हम इस पर कंट्रोल कर सकते हैं, आप अपनी आदतें कैसे ठीक कर सकते हैं जिससे यह मच्छर आपको ज्यादा काटें नहीं। डेंगू और चिकनगुनिया उन्मूलन अभियान देश भर में वर्ष-पर्यन्त चलना चाहिए। जब बरसात होती है और जब लगता है कि मलेरिया फैल रहा है, साथ में डेंगू भी आ सकता है, चिकनगुनिया इसका एक बाय-प्रोडक्ट है, तो आप इसको उससे जोड़ देते हैं कि मौसमी बीमारी है और आप मौसम ठीक होने का इंतजार करते हैं। आपके एक्सपर्ट्स कहते हैं कि 16 डिग्री टेंपरेचर होगा, तो यह ऑटोमैटिक मर जाएगा। लेकिन जब यह मच्छर डंक मार देता है, उस व्यक्ति की तकलीफ जानिए। यहां रमन डेका साहब बैठे हैं, वह मुझे सुबह ही कह रहे थे कि मुझे जब डेंगू ने खाया, तो मैं एक साल में ठीक हुआ। जब मलेरिया वाला मच्छर काटता है, तो व्यक्ति तीन-चार दिन में ठीक हो जाता है, लेकिन डेंगू वाला मच्छर कई तरह की तकलीफ पैदा करता है। अगर एक साल में कोई एमपी ठीक होता है, तो सामान्य आदमी, आम आदमी जिसकी आप बात करते हो, अगर उसको डेंगू हो जाए, तो उसकी पूरी जिंदगी खराब हो सकती है। इसलिए इसे साधारण रूप में मत लीजिए, यह सदन भी आज इस पर इसीलिए चर्चा कर रहा है। डेंगू का अब तक कोई टीका नहीं बनाया गया है, इसके लिए लोग कई वर्षों से प्रयासरत हैं, लेकिन सफलता नहीं मिली है। अतः डेंगू के टीके के लिए मजबूती से अध्ययन और शोध करना होगा। इस अध्ययन और शोध में आप एफडीआई ला सकते हैं, हम आपका समर्थन करेंगे। लेकिन आप रिटेल में एफडीआई मत लाइए।...(व्यवधान)

श्री गुलाम नबी आज़ाद : एफडीआई वाले भी इसमें कुछ नहीं कर पाए हैं।

श्री अर्जुन राम मेघवाल : फिर रिटेल में क्यों ला रहे हैं? इसका मतलब यह है कि आप भी मान रहे हैं कि डेंगू और चिकनगुनिया के साथ जीना सीखना पड़ेगा।...(व्यवधान) जैसे आपके टेक्नीकल सेमिनार में चर्चा हुई थी।

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए। आपके सब स्पष्टीकरण प्रश्न आ चुके हैं।

श्री अर्जुन राम मेघवाल : मैडम, यह विषय बहुत गंभीर है। सदन में आपने इसकी अनुमति दी, इसके लिए हम धन्यवाद देते हैं। मंत्री जी इसको हल्के में न लें क्योंकि इस मच्छर के एक बार काटने के बाद यह छः-आठ महीने तक बहुत परेशान करता है, इससे जोड़ों में दर्द शुरू हो जाता है, कई तरह की दूसरी बीमारियां फैलनी लग जाती हैं। इसलिए मैं आपके माध्यम से पुनः मंत्री जी को कहता हूँ कि इसको हल्के में लेने की जरूरत नहीं है, इसको कंट्रोल करने की जरूरत है। अगर आपको इसमें एफडीआई भी लानी पड़े, तो इसमें हम आपके साथ हैं, लेकिन रिटेल सेक्टर में एफडीआई मत लाइए।

महोदया, आपने मुझे बोलने के लिए अवसर दिया, उसके लिए आपको धन्यवाद देता हूँ।

अध्यक्ष महोदया : इस क्रम में अगले वक्ता श्री शैलेन्द्र कुमार जी हैं, लेकिन डॉ. काकोली घोष दस्तिदार जी का निवेदन आया है कि उन्हें पहले बुलवा दें, मैंने निर्णय लिया है। वे कलकत्ता जाना चाहती हैं, वहां पर अपने विवाह की वर्षगांठ मनाने के लिए, इसलिए मैं उन्हें मना नहीं कर सकती हूँ। मैं उनको अपनी शुभकामनाएं भी देती हूँ।

अब आप बोलिए।

डॉ. काकोली घोष दस्तिदार (बारासात): माननीय अध्यक्ष महोदया, मैं आपकी आभारी हूँ कि आपने मुझे श्री शैलेन्द्र कुमार जी से पहले बोलने का अवसर दिया, इसके लिए मैं उनकी भी शुक्रगुजार हूँ और आपने इस अति गंभीर मुद्दे पर चर्चा करने का मौका दिया है।

This is a very very important issue. As the Junior Minister in the Health Department has placed the records in the upper House two-three days back, it is alarming to note that till the month of November there have been reported cases of dengue to the extent of 35,000 and 216 people have already lost their lives in the country. This disease has no treatment. This dengue has no vaccine. If we put this question to this hon. House as to who is ruling this country गलतफहमी में मत रहिये, यह देश हम नहीं चला रहे हैं, यह देश *Aedes aegypti* or *Aedes albopictus* और कहीं-कहीं *Anopheles* भी चल रहा है और इस बार 216 people have not been killed. 216 is the death toll this year and it has been rising over the past three years. In 2010 it was 110; in 2011 it was 169; and this year only till the month of November we have lost 216 people. My heart really goes out to those families for no fault of theirs. It is totally a question of neglect on the part of this Government.

At the same time, I would like to congratulate the Government of West Bengal where the Health Minister in-charge is Hon'ble Chief Minister Ms. Mamata Banerjee. The least number of cases of the disease recorded has been in West Bengal – only 80 cases in Kolkata and 9 death has occurred in West Bengal because the Government has taken serious steps. This is a recorded version of the Government. ... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what she is saying.

(*Interruptions*) * ...

DR. KAKOLI GHOSH DASTIDAR :Nine death has taken place. Only 80 cases have been reported. The Government has taken immediate steps to sanction money, no doubt from the NRHM. Rs.16 lakh to the Kolkata Municipal

* Not recorded.

Corporation; Rs.3 lakh each to the municipalities of Siliguri, Howrah, Asansol and Rs.75,000 each to 40 other municipalities to cause awareness and prevent the disease. The only way to stop this disease is by prevention of the mosquitoes from spreading. To prevent the growth of the mosquitoes, larvicide has to be used.

The most important point is that for this particular incident, for this particular calamity the onus lies not only with the Health Ministry. It has to be a coordinated effort of other Ministries also. The effect of global warming has caused insufficient rainfall in certain places at odd times. Yesterday there was a little bit of rainfall in Delhi. In the last two months we have seen in different States a little bit of rainfall occurring. It is not enough to wash away the larvae. But it is enough to cause stagnation of water in which the larvae is growing. So, the Ministry of Environment is involved here.

On the other hand, the Urban Development Ministry is also involved. The JNNURM was formed for making drains and sewage system throughout the country up to the mark, so that the people who are living not only in the urban slums, but the poorer people towards the rural areas also get proper drainage. That money has not been used properly and that Ministry also has to be brought in here because this discoordinated urbanization is resulting in clogging of the big drains. In my constituency Barasat I know that the huge drain which was supposed to carry the sewage of Barasat town is clogged by urbanization and slum dwellers are sitting on the drain. This is supposed to carry the sewage to the Vidyadhari river, but it is stagnating. So, the larvae is getting a chance to grow in that water. The Urban Development Ministry also has to be brought in. The Health Ministry should form a different task force and bring in the Ministries of Environment and Urban Development. To cause the larvicide to be effective, proper awareness and proper spraying of insecticides have to be done. The World Health Organisation has to be taken into confidence because they have projects in which they will help our country; they will help whichever country appears before them, so that they

will send technical teams who will guide us as to how the larvicide function can be made more effective.

Previously, some 50 years back, a kind of fish, the gappi fish, used to be let loose in these drains, which would take up the larva. Now-a-days, no such project is being taken up.

The prevention of this disease lies in the larvicide, lies in the awareness and lies in the formation of a task force, like they have done in West Bengal, in which different other Ministries cooperate and coordinate so that these people, the common man, who are not aware of the disease, can be made aware. Everybody is not versed in medical science. So, it has to be made known to them when the mosquito is biting and that this particular mosquito bites during the day. This is an aggressive biter. It bites during the early morning and towards the sunset time. So, people have to be made aware of the fact that at this particular time of the day, they have to be careful so that they do not get bitten by the mosquito at that time. This kind of awareness programme will have to be taken forward.

The virus is changing its genotype very frequently. There are four serotypes and among those four serotypes, there are certain genotypes. They are changing the genotypes and avoiding the treatment. So, some research will have to be taken up by entomologists, and the Ministry will have to take this also into account, to prevent this from becoming an epidemic.

श्री शैलेन्द्र कुमार (कौशांबी): अध्यक्ष महोदया, ध्यानाकर्षण प्रस्ताव में मैं श्री अर्जुन मेघवाल, डॉ. काकोली घोष, डॉ. रामचन्द्र डोम और श्री रामा नागेश्वर राव जी को धन्यवाद देता हूँ कि बहुत ही महत्वपूर्ण लोकमहत्व के प्रश्न पर नोटिस दिया है। इस चर्चा से अपने को सम्बद्ध करते हुए मैं अपनी बात सदन में रखना चाहता हूँ।

आज हम डेंगू और चिकुनगुनिया पर बहस कर रहे हैं, लेकिन मुझे याद है कि सदन में योगी आदित्यनाथ जी ने इससे पहले 193 के तहत भी और कार्लिंग अटेंशन में चर्चा की थी। इनफ्लाइटिस, दिमागी बुखार और मलेरिया, अगर ये बीमारियां गांव में डिडक्ट न हुईं, डाक्टर ने डाइग्नोज न की तो कहा जाएगा कि वायरल फीवर है। महोदया, मैं आपको विश्वास दिलाना चाहूंगा कि जो आंकड़े माननीय मंत्री जी ने दिए हैं, वे बहुत गलत हैं। हजारों की संख्या में लोग मरते हैं। एक प्रदेश की बात करें तो हजारों की मौत होती है, लेकिन अगर देश स्तर पर देखा जाए तो मेरे खयाल से प्रति वर्ष करोड़ों लोग मरते हैं। जहां तक बात डेंगू की है, मंत्री जी ने सदन में जो रिपोर्ट पढ़ी है, इन्होंने कहा है कि यह वायरल है और मच्छर के काटने से होता है। यह बात सही है, लेकिन अफसोस की बात है कि डेंगू में प्लेटलेट्स की कमी होने के कारण हम प्लेटलेट्स मरीज को चढ़ाते हैं, तब मरीज बचता है। आज मैं आपके माध्यम से पूछना चाहूंगा कि केंद्र सरकार ने कौन से प्राइमरी हेल्थ सेंटर या कौन से अस्पताल में इन प्लेटलेट्स और ट्रांसफ्यूजन की उपलब्धता आपने उपलब्ध कराई है। ज्यादातर गरीब इलाकों में प्लेटलेट्स के ट्रांसफ्यूजन की सुविधा नहीं है और इसके अभाव के कारण मेरे खयाल से हजारों की संख्या में लोग मरते हैं। अभी हमारे मित्र मेघवाल जी ने कहा और यह बात भी सत्य है कि अगर यश चौपड़ा जी की मृत्यु डेंगू से न हुई होती, तो इसे कोई संज्ञान में न लेता। अभी एफडीआई की बात कही और हंसी में वह बात चली गई, लेकिन यह बहुत गंभीर मामला है। हम अपने क्षेत्रों में जाते हैं और देखते हैं कि कई लोग अस्पतालों में एडमिट हैं। उन्हें देखने जाते हैं, तो पता चलता है कि उन्हें बुखार आया और वे मर गए। यही कारण है कि डेंगू और चिकनगुनिया की बीमारी है, खास कर उत्तर प्रदेश के जो पूर्वांचल इलाके हैं, चाहे नेपाल हो, बंगलादेश हो या झारखंड, बिहार हो और पूर्वांचल में खास कर इलाहाबाद में कौशांबी, फतेहपुर, प्रतापगढ़ आदि तमाम ऐसे इलाके हैं, जहां बड़े पैमाने पर रोगी पाए गए हैं और ज्यादा लोग ग्रसित हुए हैं। अभी मंत्री जी ने तमाम राज्यों की जिम्मेदारी की बात कही है और यह भी कहा है कि राज्यों की जिम्मेदारी है कि इसकी रोकथाम करे। आपको संयुक्त रूप से जिम्मेदारी लेनी पड़ेगी कि केंद्र सरकार और राज्य सरकार मिलकर जब तक संयुक्त रूप से जिम्मेदारी का निर्वाह नहीं करेगी, तब तक इन रोगों की रोकथाम हम नहीं कर सकते हैं। खासकर जो जागरूकता की बात है, विज्ञापन आप दे देते हैं। विज्ञापन से यह रोग रुकने वाला नहीं है। आज गांव में

लोग ये भी नहीं जानते कि डेंगू क्या होता है, चिकनगुनिया क्या होता है? चिकनगुनिया में आप कहते हैं कि दो से पांच दिन तक जोड़ों में दर्द रहता है। लेकिन मैं बताना चाहता हूँ कि हफ्तों हफ्तों तक मरीज बीमार रहता है और आदमी विकलांग तक हो जाता है। यहां रिपोर्ट में आपने बताया है कि चिकनगुनिया से कोई मौत नहीं होती।

मंत्री जी, मैं आपको विश्वास दिलाना चाहूंगा और आप मेरे साथ चलिए। मैं आपको बताना चाहूंगा कि इस बीमारी से आदमी मरता भी है और विकलांग भी हो जाता है, उसके जोड़ों में दर्द रहता है और वह तड़प-तड़पकर मरता है। यह स्थिति है। चूंकि आपने जो रिपोर्ट प्रस्तुत की, उसको हम लोगों ने बड़े ध्यान से पढ़ा है।

दूसरे, मैं जानना चाहूंगा कि यह बीमारी कहां से उत्पन्न हो रही है? हमने आज तक इस बारे में कोई जानकारी हासिल नहीं की है। हमें इस बारे में जानकारी हासिल करनी होगी और खासकर मैं कहना चाहूंगा कि जो आपने टीके के बारे में कहा कि इस बीमारी के लिए कोई टीका भी नहीं है और न ही अभी तक किसी औषधि का निर्माण हो पाया है। हम इससे कैसे बच पाएंगे क्योंकि आपने जो रिपोर्ट में बताया है कि न तो इसके लिए कोई टीका है और न कोई औषधि है, तो फिर हम कैसे इस रोग की रोकथाम कर पाएंगे? इसलिए अगर आपका जवाब इस प्रकार का आता है तो इस देश का यह बहुत बड़ा दुर्भाग्य है कि हजारों करोड़ों लोग मर रहे हैं और उस पर सरकार कह रही है कि इसके लिए कोई टीका और औषधि उपलब्ध नहीं है। हम साधारण तौर पर डॉक्टर को दिखाने जाते हैं, डॉक्टर डॉयगनोज करता है और बुखार की दवा देता है। मरीज के जोड़ों में दर्द होता है तो डॉक्टर दर्द की दवा दे देता है लेकिन आप पर्टिकुलर इसके लिए किसी टीका और औषधि का निर्माण अभी तक नहीं कर पाए हैं। यह बड़े दुर्भाग्य की बात है।

जहां तक जो आंकड़े बताये गये हैं, जैसे आपने बताया कि 1946 करोड़ हमने विक्टर और जनरोग नियंत्रण के लिए बजट में प्रावधान किया है। लेकिन आज सवाल इस बात का है और जो सदन में मांग की गई है कि डेंगू और चिकनगुनिया के लिए आपने कितने बजट का प्रावधान किया है? जो आपने 1946 करोड़ रुपये का आंकड़ा दिया है, इसमें से आप डेंगू, चिकनगुनिया, इनसेफलाइटिस, दिमागी बुखार और मलेरिया के लिए अलग प्रावधान करें। आप कहते हैं कि मलेरिया का पूरी तरह से पूरे देश में उन्मूलन हो गया है। लेकिन आज मलेरिया भी बड़े जबरदस्त तरीके से फैला हुआ है। मलेरिया का उन्मूलन आपने किया है, लेकिन मलेरिया से लोग फिर से बड़ी संख्या में ग्रसित हो रहे हैं। इसलिए इसका बजट ही आप अलग से करें और जहां तक सरकारी आंकड़ों का संबंध है कि डेंगू से 35066 और चिकनगुनिया से 14227 लोग

मरे हैं। ये आंकड़े बिल्कुल सरकारी और असत्य हैं। आप अगर हकीकत जानना चाहते हैं और आप खुद गोरखपुर गये हैं।

मुझे याद है, वहां पर आपका दौरा हुआ था। वहां पर आपने देखा होगा कि वहां खासकर जब बाढ़ आती है और बाढ़ जब समाप्त होती है और थोड़ा थोड़ा पानी जब इकट्ठा होता है, तब मेरे ख्याल से ये बीमारियां फैलती हैं। यहां आर.पी.एन.सिंह जी बैठे हुए हैं, पूर्वान्वल से ये चुनकर आते हैं और सम्मानित मंत्री जी भी हैं। आप जानते हैं कि कितने लोग इस बीमारी से मरते हैं? इसलिए मैं चाहता हूं कि सरकार का ध्यान इस ओर आकर्षित हो और अन्य माननीय सदस्यों ने भी सरकार का ध्यान इस ओर आकर्षित किया है। इसके लिए अलग से बजट का प्रावधान सरकार को करना चाहिए। मान लीजिए कि विदेशों से भी यदि आपको सहायता लेनी पड़े तो वहां से भी आप सहायता लीजिए। इसके लिए टीका और औषधि भी हैं लेकिन हम अभी तक निजात नहीं कर पाए हैं। आपने आंकड़ों में यह बताया कि हम सब कीट विज्ञानी, निगरानी, विक्टर नियंत्रण, रोग प्रबंधन, प्रयोगशाला निदान और प्रबंधन आदि तमाम व्यवस्था आपने बताई है लेकिन कोई भी इसमें कारगर नहीं हो पा रही है। हमारे तमाम वैज्ञानी और डॉक्टर्स भी इसमें फेल हो गये हैं। इसलिए अगर विदेश से भी आपको सहायता लेनी पड़े तो आप निःसंकोच लीजिए और इसके लिए अलग से बजट का प्रावधान करके इस रोग से देश को निजात दिलवाएं। इन्हीं शब्दों के साथ मैं सरकार से निवेदन करना चाहूंगा कि जिन सम्मानित सदस्यों ने इस संबंध में अपने प्रश्न पूछे हैं, उन पर विस्तार से आपका जवाब आना चाहिए।

DR. RAM CHANDRA DOME (BOLPUR): Thank you, Madam Speaker. It is an important motion under Calling Attention. Already, several of my colleagues have raised some pertinent questions on the massive outbreak of Dengue and Chikungunya -- the two important and major viral diseases in our country these days.

Madam, the Minister in his statement here has categorically said that the occurrence of this disease is mainly due to various factors -- manmade and environmental factors. I think it has been ascertained correctly. In case of Dengue incidence, as per the figure which has been mentioned for the current year till date, the detected cases are 35,066 and the death toll is 216. It is not a point of any consolation because the death rate is a very high rate of incidence. In many cases, actual reporting is not there. There are many factors which are taken into account to ascertain the disease in the primary incidence. That is why, in many cases, underreporting is always there. Though the case-fatality rate is minimum, we should not be satisfied with our present position.

In this respect, my colleague, Dr. Kakoli Ghosh Dastidar, claimed that no death had taken place in Kolkata or in West Bengal this year. But in the record given by the Ministry of Health of the Government of West Bengal, in the month of September this year, the total number of people affected by Dengue cases 2,033, including Kolkata Metropolitan City, and the death toll is seven. So, it is not that there are zero deaths. This is not the factual position. Though it is underreported, there is a massive outbreak. The cases have not been detected in proper time due to lack of proper investigative facilities at the grass-roots level. I would like to quote from *The Statesman*, an English Daily, published from Kolkata. They have reported on Dengue on 11th September, 2012. It was reported:

“That the official report from a team sent by the Union Health Ministry to visit West Bengal following an outbreak of Dengue had sought to blame the recurrence of the killer disease in the State, especially in Kolkata, on historical reasons and faulty test reports due to non-availability of updated equipment.”

That was their finding. So, there is a lack of coordination and lack of proper investigative facilities.

MADAM SPEAKER: Please ask your clarificatory question. You are not asking the question.

DR. RAM CHANDRA DOME: Madam, I am putting the question. This is an important thing. Lack of coordination among all the stakeholders is a serious problem. Lack of investigative facilities and lack of management facilities were also the there. Underreporting is a major cause.

That is why, my concrete suggestion and observation is that this is an abject failure on the part of the National Vector Borne Diseases Control Programme. We have to appreciate the fact that this Programme is not being implemented effectively. This is the factual position. Whatever *lacunae* are there, the Government should review them.

MADAM SPEAKER: Please conclude.

DR. RAM CHANDRA DOME : There should be effective implementation of the Programme in coordination with all the stakeholders, and priority should be given for proper preparation in the intermediate period, that is, before the recurrence of the epidemic again. That is most important, but that is also lacking. Hence, that point should be taken into consideration.

So far as treatment is concerned, scientifically, we know that there are no antibiotics to treat the patients. We are helpless there. There is no supportive treatment. But most of the affected patients are our children and infants. And during the case of the fatal cases like Dengue and hemorrhagic fever which is an acute emergency and for acute emergency diseases, there is no treatment.

MADAM SPEAKER: Please conclude now. You are not asking the question. Please ask the question and conclude.

DR. RAM CHANDRA DOME : Within two minutes, I will conclude. So, dedicated and intensive treatment facilities should be there. I want to know

whether the Government has made any arrangement to have an intensive facility for the treatment and care of the affected children and infants. At least up to the district level, this facility should be made available. That is necessary. Blood transfer facilities particularly the platelets should reach the affected people. That should be ensured.

The next thing is the corporates. During this kind of emergency, the people are helpless. Proper awareness is not there. With this emergency situation, corporate hospitals are exploiting our people. The poor people are being exploited. So, there is no standard protocol of treatment. So, throughout the country, a standard protocol of treatment of Dengue and Chikungunya and other viral diseases should be there. These protocols should be given down to the district level.

MADAM SPEAKER: Please conclude now.

DR. RAM CHANDRA DOME : One important thing is there Madam. Though the diseases are vector borne yet during the transmission of contaminated blood, we know that malaria can be spread by transmission of contaminated blood with malaria parasite. Similarly, this sort of viruses may be transmitted through contaminated blood or through transmission of blood products. So, this part should be taken care of. With this, I conclude.

श्री नामा नागेश्वर राव : मैडम, डेंगू का इश्यु जितना सीरियस है, रिपोर्ट को देखने के बाद मंत्री जी इस इश्यु को उतना सीरियसली नहीं ले रहे हैं। यह बहुत दुर्भाग्यपूर्ण है, यह बीमारी कोई एक-दो दिन पुरानी नहीं है, इस बीमारी को लगभग दस साल पहले आइडेंटिफाई किया गया था। आइडेंटिफाई करने के बाद अभी रीसेंटली डब्ल्यूएचओ की रिपोर्ट के अनुसार लगभग 40 परसेंट पापुलेशन में इसके आने का स्कोप है और एशियन कंट्रीज में इंडिया बहुत ज्यादा अफैक्टिड कंट्री है। लेकिन इतने सीरियस इश्यु को मिनिस्टर उतना सीरियसली नहीं ले रहे हैं। इसकी फिगरस के अनुसार जिस तरह से मिनिस्टर ने अपना स्टेटमेंट दिया है, रीसेंटली राज्य सभा में एक प्रश्न पूछा गया था और उस प्रश्न का उत्तर देते हुए मिनिस्टर ने बताया कि 2009 में 15535 डेंगू केसिज को आइडेंटिफाई किया गया था और अभी 15 नवम्बर, 2012 तक 35000 केसिज को आइडेंटिफाई किया गया है। फिगरस के अनुसार तीन सालों के अंदर यह सौ प्रतिशत से ज्यादा है। मगर 35000 की जो फिगर है, यह टोटल गलत है। हमारे कुलीग ने इस बारे में अभी सब कुछ बताया है। हम विशेष रूप से आंध्र प्रदेश और आंध्र प्रदेश के खम्मम डिस्ट्रिक्ट को फोकस करना चाहते हैं। खम्मम डिस्ट्रिक्ट में हमारी कांस्टीटुएंसी में एक अशवारापेट असेम्बली कांस्टीटुएंसी है, उसमें एक चंद्रगोंडा मंडल है, वहां के एक विलेज में छः आदमियों की डेथ हुई है। उस समय उन्हें देखने के लिए मैं वहां गया था। जब मैं वहां गया तो सुबह से लेकर शाम तक गांववालों ने मुझे आने नहीं दिया। वहां हमने खड़े-खड़े डाक्टर्स को बुलाया, खड़े-खड़े ही एनजीओ की वैन्स को बुलाया और रोड्स के ऊपर और स्कूल में पलंग डालकर लोगों का ट्रीटमेंट करना पड़ा। यह सब मैं ऐसे ही नहीं बोल रहा हूं। रीसेंटली हिन्दू पेपर ने हमारे डिस्ट्रिक्ट के बारे में कोट किया है। एक इंडिपेन्डेन्ट आर्गनाइजेशन ने उसमें सर्वे किया है। उस सर्वे के अनुसार सेंट्रल मलेरिया लेबोरेट्री ने सर्वे करने के बाद बताया कि खम्मम डिस्ट्रिक्ट में इसकी हाइयेस्ट फिगर है।

अभी रीसेंटली जिस तरह से क्वेश्चन का आंसर दिया है, उसमें डिस्ट्रिक्टवाइज़ और स्टेटवाइज़ भी दिया है। मिनिस्टर ने डिस्ट्रिक्टवाइज़ और स्टेटवाइज़ विवरण दिया था, उसमें ऑनरेबल मिनिस्टर ने यह लिखा है कि 216 लोगों की डेथ हुई है। हम ऑनरेबल मिनिस्टर को यह बोलना चाहते हैं कि आप एक टीम को लगा दीजिए, उसमें हमको भी मेंबर एपाइंट कीजिए। आपने ये जो कंट्री का फिगर 216 बताया है, अगर एक डिस्ट्रिक्ट में इससे ज्यादा है तो हमको मेंबर बना कर आप एक हफ्ते में इसकी रिपोर्ट ले लीजिए। हम एक-एक गांव में जाएंगे। गलत रिपोर्ट की वजह से आप लोग इसको उतना सीरियसली नहीं ले रहे हैं। This is the problem. आप लोगों के इतना सीरियसली नहीं लेने की वजह से ही पूरे देश में लाखों लोगों की डेथ हो रही है।

पब्लिक हेल्थ सेंटर्स में कोई दवाई नहीं है। आपने बताया कि पब्लिक हेल्थ सेंटर्स में किट्स फ्रीली सप्लाई हो रही हैं। यह सब पूरी तरह से गलत है। पब्लिक हेल्थ सेंटर्स में कोई भी चीज़ नहीं रहती है। डेंगू को आइडेंटिफाई करने में मिनिमम 5-6 दिन का टाइम लगता है। जब आदमी को फ़ीवर आता है, तो फ़ीवर आने के बाद, उसको डेंगू आइडेंटिफाई करने के लिए काफी लैबोरेट्री टेस्ट करने पड़ते हैं। लेकिन वह फ़ैसलिटी किसी भी गांव में उपलब्ध नहीं है। बहुत से गांवों में कुछ भी मैडिकल फ़ैसलिटी नहीं हैं।

मैडम, इस तरह से जो गलत रिपोर्ट दी गई है, अभी भी हम आनरेबल मिनिस्टर को यही बोलना चाहते हैं कि हम लोग कुछ भी बोलें, कुछ भी गलत रिपोर्ट्स पार्लियामेंट के अंदर दें, मगर उधर कंट्री वाइड डेंगू की वजह से जो डेथ्स हो रही हैं, उसकी रिस्पॉसिबिलिटी आपकी सरकार की है। ...(व्यवधान)

अध्यक्ष महोदया : नामा नागेश्वर राव जी, अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री नामा नागेश्वर राव : मैडम, मैं एक ही बात बोलना चाहता हूँ। ...(व्यवधान)

MADAM SPEAKER: You have made your point.

श्री नामा नागेश्वर राव : इस कॉलिंग अटेंशन के बाद आप इसको सीरियसली लीजिए। ...(व्यवधान)

अध्यक्ष महोदया : नाम नागेश्वर राव जी, आपने बहुत बोल लिया है, अब अपनी बाप समाप्त करें।

श्री नामा नागेश्वर राव : इसको इमिडिएटली सॉल्व करने के लिए आप कंक्रीट साल्युशन क्या दे रहे हैं, आनरेबल मिनिस्टर अपनी स्पीच में क्लियरली यह बता दें? यह बहुत सीरियस डिस्ीज़ है। उसकी वजह से छोटे बच्चे मर रहे हैं। गरीब लोग अपनी प्रॉपर्टी सेल कर रहे हैं। फार्मर्स एक एकड़-दो एकड़ की अपनी प्रॉपर्टी सेल कर रहे हैं। आपके पास करेक्ट फिगर नहीं होने की वजह से आनरेबल मिनिस्टर आप इसको सीरियसली नहीं ले रहे हैं। पहले करेक्ट फिगर्स मंगवाइए। यह एक तरह से मिसलीड हो रहा है। ...(व्यवधान)

MADAM SPEAKER: Please take your seat. Nothing will go on record.

(Interruptions) ...*

अध्यक्ष महोदया : आपको कैसे बोलने देंगे? आपका नाम लिस्ट में नहीं है।

...(व्यवधान)

SHRI GHULAM NABI AZAD: Hon. Speaker, Madam, at the outset I would like to thank the hon. Members.

* Not recorded.

श्री शैलेन्द्र कुमार : सर, हिंदी में बोलिए तो अच्छा रहेगा, पूरा देश सुनेगा।

श्री गुलाम नबी आज़ाद : बहुत सारे आंकड़े अंग्रेजी में हैं, इसलिए मैं मिक्स भाषा में बोलता हूँ। श्री अर्जुन राम मेघवाल जी का मैं बहुत धन्यवाद करता हूँ जिन्होंने इस सचर्चा की शुरुआत की है। डॉ. काकोली घोष दस्तिदार, श्री शैलेन्द्र कुमार, डॉ. रामचन्द्र डोम और श्री नामा नागेश्वर राव जी का भी बहुत धन्यवाद करता हूँ। जो माननीय सदस्य बोल नहीं सके, उनका भी मैं बहुत आदर करता हूँ। ... (व्यवधान) ये अब मरीज़ हैं, मैं तब मरीज़ हुआ था, जब सन् 2003 में आप यहां थे। मैं डेंगू से छह महीने बीमार रहा था। मैं बड़े आदर के साथ माननीय सदस्यों को बताना चाहता हूँ कि इसमें कौन सत्ता में है, कौन नहीं है, हर चीज़ को हम पार्टी लाइन पर नहीं खींचते हैं। आज देश में शायद पहली दफ़ा होगा कि हिंदुस्तान की शायद ही कोई पॉलिटिकल पार्टी है, जो राज्यों में सरकार नहीं चला नहीं रही है। कोई ऐसा हिस्सा नहीं है, जितनी भी यहां सदन में बड़ी-बड़ी पार्टियां हैं, सबकी कहीं न कहीं सरकार है। आखिर हम दोष किसको देते हैं, हम अपने-आपको दोष देते हैं। सभी को यह भी जानकारी है कि स्वास्थ्य स्टेट सब्जेक्ट है। मैं यूपीए गवर्नमेंट को बधाई देना चाहता हूँ, कोई क्रेडिट लेने की बात नहीं है, स्टेट सब्जेक्ट होने के बावजूद भी पिछले आठ साल से नेशनल रूरल हेल्थ मिशन में जिस तरह की सहायता राज्य सरकारों को, यह स्टेट सब्जेक्ट था, कोई जरूरी नहीं था, यह सेंटर सब्जेक्ट नहीं है, रेलवे की तरह या फाइनेंस की तरह या फॉरेन अफेयर्स की तरह कि उसी को करना है, इतनी बड़ी राशि 90 हजार करोड़ रूपए अभी आठ सालों में दे दिया और अभी मुझे आशा है कि अगले पांच साल प्लान में तीन गुना राशि और बढ़ेगी। यह भी राज्य सरकारों की सहायता हम यहां से कर रहे हैं।... (व्यवधान)

श्री हंसराज गं. अहीर (चन्द्रपुर): मंत्री जी, आप बता दीजिए कि स्वास्थ्य मंत्रालय किसलिए है?

श्री गुलाम नबी आज़ाद : आप बैठिये, मैं बताऊंगा। स्वास्थ्य मंत्रालय इसलिए है कि स्टेट में भी स्वास्थ्य मंत्रालय है। अगर आप यह कहेंगे कि कोई भी स्टेट वाला स्वास्थ्य मंत्रालय बंद करने के लिए तैयार है तो मैं उसे चलाने के लिए तैयार हूँ।... (व्यवधान) हमारा काम है, स्वास्थ्य मंत्रालय की ओर से स्वास्थ्य के मामले में टेक्निकल सपोर्ट देना। वह टेक्निकल सपोर्ट हैंड्रेड पर्सेंट दे रहे हैं। मैंने पहले ही शुरू में कहा कि इसमें मेरी कांग्रेस की भी सरकार हो सकती है, इनकी हो सकती है या उनकी भी हो सकती है, आप इसे पार्टी लाइंस पर मत लीजिए। मैं यही कह रहा हूँ कि इस पर आप पार्टी लाइन से अलग सोचिए। कोई कहता है कि आप क्या कर रहे हैं, मैं कह रहा हूँ कि वर्ष 2003 में पहला आदमी था, जिसको डेंगू हो गया। अब मैं क्या यह कहूंगा कि बीजेपी की सरकार उसे पकड़कर लायी? मैं उन पर इल्जाम नहीं लगाता हूँ।... (व्यवधान) आप मेरी बात सुनिए।... (व्यवधान)

अध्यक्ष महोदया : इस तरह से वह कैसे जवाब देंगे?

...(व्यवधान)

अध्यक्ष महोदया : ऑनरेबल मिनिस्टर, आप चेयर को एड्रेस करिए।

...(व्यवधान)

श्री गुलाम नबी आज़ाद : मैं यह बताना चाहता हूँ कि इसके लिए दो चीजें हैं और यह कहना भी गलत होगा कि यह सिर्फ हिंदुस्तान में है। मैं बहुत खुश होता कि अगर हमारे साथियों ने थोड़ा और रिसर्च किया होता, जोकि आज इंटरनेट के जरिए करना बहुत आसान है। यह एक ग्लोबल प्रॉब्लम है, यह दुनिया की प्रॉब्लम है। अभी के हिसाब से पचास मिलियन यानी पांच करोड़ डेंगू इन्फेक्शन केसेज सालाना पूरी दुनिया में होते हैं। इसके अलावा साउथ-ईस्ट एशियन देशों में, जो 12 देश हैं, 1.8 बिलियन, हमारा आबादी है 120 करोड़, सिर्फ साउथ-ईस्ट एशियन ममालिक में 180 करोड़ पॉपुलेशन पर डेंगू का रिस्क है। साउथ-वेस्ट रीजन में तकरीबन 75 परसेंट ग्लोबल डिजीज का हिस्सा है। इसके साथ-साथ ही मैं अगर अपनी नेबरिंग कंट्रीज को बताऊंगा, तो उनमें भी बहुत ज्यादा है, मैं उनके आंकड़े नहीं देना चाहता हूँ। मैं केवल साउथ-ईस्ट एशिया की बात नहीं करता हूँ। Pan-American Health Organizatio ने कहा, जैसे हमारी इधर वर्ल्ड हेल्थ आर्गनाइजेशन है, ऐसे ही अमेरिका के तकरीबन तीस देश इसमें हैं। Pan-American Health Organizatio ने कहा है-

“Dengue fever is spread in Americas, and the outbreaks are occurring every three to five years. From 2001 to 2007, in five years, more than 30 countries of America had notified having total of 43,32,731 cases of dengue and 1299 deaths.”

मेरे कहने का मतलब है कि दुनिया में जो पान-अमेरिकंस देश हैं, उनमें तीस देश हैं, उनमें भी लाखों केसेज चल रहे हैं और लोग मर रहे हैं।

श्री अर्जुन राम मेघवाल : आप इंडिया की बात कीजिए।

श्री गुलाम नबी आज़ाद : आप भी तो एफडीआई की बात कर रहे हैं, इसलिए मैं आपके लिए बता रहा हूँ।...(व्यवधान) आप कह रहे थे, वहां से लाये हैं, वहां से यही लाने की बात कर रहे थे, मुझे नहीं मालूम। आपने हर एक शब्द के बाद एफडीआई का जिक्र किया।

13.00 hrs

...(व्यवधान) मैं यह भी बताना चाहता हूँ कि तकरीबन सभी एम.पीज़ ने इस बात पर बल दिया कि हिन्दुस्तान बैठा है, यहाँ कुछ नहीं हो रहा है, बाकी देशों में सब कुछ हो रहा है। मैं सदन को यह बताना चाहता हूँ कि दुनिया के किसी भी देश ने इसका कोई वैक्सीन नहीं बनाया, तो एफ.डी.आई. कहाँ से लाएँगे? जब उन्होंने ही नहीं बनाया है तो यहाँ आपको क्या बताकर देंगे? लेकिन यह खुशी की बात है कि एक फ्रेंच फार्मास्यूटिकल कंपनी स्नोफी पास्चर द्वारा फिलीपीन्स, वियतनाम, मलेशिया, इंडोनेशिया और थाईलैण्ड में इसका फेज़-3 का ट्रायल चल रहा है। इसके साथ-साथ लैटिन अमेरिका, मैक्सिको, कोलम्बिया और ब्राज़ील में भी इसका ट्रायल चल रहा है। हमारे देश में भी इसका ट्रायल बंगलौर, लुधियाना, कोलकाता, पुणे और दिल्ली में चल रहा है। इस वक्त दुनिया के सभी रीजन्स में इसका ट्रायल चल रहा है और यदि तीसरे और फास्ट क्लिनिकल ट्रायल में यह पास होगा तो वह दिन दूर नहीं है कि वह वैक्सीन हमें उपलब्ध हो जाएगी। यह भी याद रखें कि आज दुनिया में जो भी वैक्सीन या दवाई बनती है, वह सिर्फ उसी देश तक सीमित नहीं रहती है बल्कि पूरी दुनिया में वह दवाई और वैक्सीन पहुँच जाती है। आज हमारे देश की कंपनियों ने जो दवाइयाँ बनाई हैं, दुनिया के 211 देशों में हमारे देश की फार्मास्यूटिकल कंपनीज़ की दवाइयाँ एक्सपोर्ट होकर जाती हैं। हमारे देश के बने हुए वैक्सीन इस वक्त 150 देशों में जाते हैं। आप इस गलतफ़हमी में मत रहिये कि हमने कोई दवाई नहीं बनाई तो वह दुनिया में कहीं नहीं मिलेगी। दवाई के मामले में, कैप्सूल के मामले में दुनिया के किसी भी कोने में अगर कोई दवाई बनती है तो वह एकदम पूरी दुनिया में उपलब्ध होती है। जहाँ हमारा देश डेंगू और चिकनगुनिया से जूझ रहा है, वहीं पूरी दुनिया भी उससे जूझ रही है, उसकी रोकथाम के लिए प्रयास कर रही है और इसलिए मैंने कहा कि इसमें किसी पार्टी का, किसी व्यक्ति का कोई सवाल नहीं है। इसमें पूरे देश को खड़ा होना चाहिए, ऐसा हम सबको बोलते हैं।

कई माननीय सदस्य कहते हैं कि कोई ऐडवर्टाइज़मेंट नहीं निकलता। माननीय सदस्यों की इत्तला के लिए मैं एक मिनट और इस पर आगे बोलना चाहूँगा ताकि उससे उनको मालूम हो और दोबारा किसी दूसरे प्रश्न में वे इसका उल्लेख न करें, हालांकि शायद वह इससे संबंधित न हो। हमारे मंत्रालय द्वारा जो ऐडवर्टाइज़मेंट हम पहले पेपरों को देते थे, वह किसी ने एक मिनट भी देखा या नहीं देखा और फेंक दिया, उसके बारे में आप किसी को पूछ भी नहीं सकते हैं कि आपको क्या जानकारी उपलब्ध है। अब पहली बार

हमारी मिनिस्ट्री ने तकरीबन 160 करोड़ रुपये, जो एडवर्टाइज़मेंट के लिए थे, उसे अखबारों में देने के बजाय इनफॉर्मेशन एंड ब्रॉडकास्टिंग मिनिस्ट्री को हमने 60 चैनल्स के लिए दिया है, जिनमें 30 चैनल्स दूरदर्शन के और 30 रेडियो के रीजनल चैनल्स हैं। इनमें तमिल, तेलुगु, मराठी आदि भाषाओं में कश्मीर से लेकर कन्याकुमारी तक दूरदर्शन के 30 रीजनल चैनल्स हैं और इतने ही रेडियो के रीजनल चैनल्स हैं। इनमें हमने आधे घंटे का प्राइम टाइम खरीदा है। अभी छः महीने इसको चलते हुए हो गए हैं। हमने पूरे देश में, हर स्टेट में तकरीबन 5500 डॉक्टर्स एम्पैनल किए हैं, उनकी लिस्ट बनाई है और कश्मीर से लेकर कन्याकुमारी तक हमने वहीं के 50 डॉक्टर्स लिए - कोई कैंसर का स्पेशलिस्ट है, कोई वैक्टर बॉर्न डिज़ीज़ को देखता है, कोई ऑर्थोपिडीशियन है, कोई गाइनिकोलॉजिस्ट है, कोई हर्ट स्पेशलिस्ट है। अभी तक छः महीनों में हमारे 8000 से ज्यादा प्रोग्राम हुए हैं।

मैं अगर इस सदन में किसी एम.पी. से पूछूंगा कि किसी ने देखा है तो क्या उसका जवाब होगा। कितनी रुचि है हमें अपने आप में ही।... (व्यवधान) सुनिए, अभी हम खुलकर बात कर रहे हैं। हम लोग क्रिटीसाइज़ तो करते हैं। छः महीने से यह प्रोग्राम चल रहा है। अब यदि कोई कहेगा कि तेलगु समझ नहीं आती है, तमिल समझ नहीं आती है। अगर नहीं समझ आती है तो यह मेरा कुसूर नहीं है। आपकी भाषा में उस स्टेट का डॉक्टर, हिन्दी वाला हिन्दी में, तमिलनाडु में तमिल में, केरल में मलयालम में बोलता है और असम में असमिया में बोलता है। अब हम खुद भी नहीं देखेंगे तो क्या प्रचार करेंगे? शायद चार-पांच हजार से ज्यादा डॉक्टर अभी तक टेलीविज़न और रेडियो पर पेश हुए हैं। मैं यह बताना चाहता हूं कि सिर्फ वैक्टर बॉर्न डिज़ीज़ जिसमें डेंगू और चिकुनगुनिया हैं, इन्हीं पर चार सौ से ज्यादा प्रोग्राम अभी तक हो चुके हैं। मेरा इस सदन से निवेदन होगा कि हम अपने निर्वाचन क्षेत्र में जाते हैं, मैं अपने आप से भी पूछता हूं और आप से भी पूछता हूं कि हम कितनी अवेयरनेस मीटिंग्स में, फंक्शन्स में या अपने वर्कर्स को देते हैं। बड़ा सिम्पल सा बचाव है कि अपने लॉन में, अपने आस-पास में पानी जमा मत होने दो। यदि किसी टायर में, बोतल में या गमले में पानी जमा हो गया है तो उसको साफ करो। हम अपने घर में कितना करते हैं, अपने आस-पास कितना करते हैं और अपनी सभाओं में, चाहे कांग्रेस वाले हों या बीजेपी वाले हों या रीजनल पार्टीज़ वाले हों, हम अगर अपने आप से पूछें... (व्यवधान) माफ़ कीजिए, we should be very frank. अपनी सभाओं में पोलीटिशियन से ज्यादा इनफॉर्मेशन जनता में कौन पहुंचा सकता है। मैं नहीं समझ सकता हूं कि जितने हमारे देश के अलग-अलग पार्टीज़ के पोलीटिशियन्स हैं, कोई टेलीविज़न या कोई रेडियो से ज्यादा कोई समाज में जागृति पैदा कर सकते हैं। जब इलैक्शन एनाउन्स होता है तो हम 15 दिन में पूरे हिन्दुस्तान

को हिला देते हैं। जिसने वोट नहीं देना होता है उसको भी इतना कनविन्स करते हैं कि वह वोट देने पर मजबूर हो जाता है, लेकिन हम अपने और अपने परिवार के स्वास्थ्य के लिए प्रचार नहीं करते हैं।

मेरा यही निवेदन है कि अगर आप कहोगे कि स्वास्थ्य मंत्रालय से मेरे द्वारा चीफ़ मिनिस्टर्स और हैल्थ मिनिस्टर्स को पत्र लिखने से कोई भी बीमारी ठीक हो जाए, मेरे ख्याल में आज तक सबसे ज्यादा चीफ़ मिनिस्टर्स और हैल्थ मिनिस्टर्स को किसी हैल्थ मिनिस्टर ने चिट्ठियां लिखी होंगी तो वह मैंने लिखी होंगी। हम से ज्यादा रिव्यू मीटिंग भी किसी ने नहीं ली होंगी। लेकिन उससे काम नहीं बनेगा, क्योंकि, यह ऐसा मसला है, जिसमें हम सभी को, सदन को, एम.पीज़. को और देश को खड़ा होना चाहिए।

हमारे कुछ साथियों ने यहां आंकड़े दिए और हमारे वैस्ट बंगाल की एम.पी. ने यह बताया कि वैस्ट बंगाल में कोई केस नहीं है। मैं यह बताना चाहूंगा कि यह सही नहीं है कि वैस्ट बंगाल में कोई केस नहीं है। वैस्ट बंगाल में इस साल करीब छः हज़ार केस हुए और तीन मृत्यु भी हुई हैं, इसलिए कोई भी स्टेट इससे मुक्त नहीं है, लेकिन दक्षिण भारत इससे सबसे ज्यादा प्रभावित है। मैं वहां गया था और मैंने वहां के मंत्रियों और म्यूनिसिपल कमिश्नर्स के साथ मीटिंग ली। तमिलनाडु में 60, महाराष्ट्र में 59, कर्नाटक में 21, केरल में 13, वैस्ट बंगाल में 9, पंजाब में 15, ओडिशा में 6, मध्य प्रदेश में 6 और दिल्ली में 4 लोगों की मृत्यु हुई है।...(व्यवधान) बाकी राज्यों में दो-तीन-चार या इससे कम है। मैं अर्ज़ करना चाहता हूं कि आपने कहा कि ये जो आंकड़े हैं, ये ग़लत हैं। हमने तमाम राज्य सरकारों को टेस्ट के लिए लैबोरेट्रीज़ में करीब दो हज़ार टेस्ट किट दी हैं कि उन लैब्स में यह टेस्ट होंगे।

फिर मैं यह कहूंगा कि भारत सरकार वहां नहीं बैठी है, वहां राज्य सरकार है। जैसा मैंने पहले कहा कि राज्य सरकारें अलग-अलग राजनीतिक दलों की हैं। राज्य सरकारें वहां से टेस्ट करके लेबोरेटरी टेस्ट केस भेजती हैं कि इतने आंकड़ें हैं, जिन्हें डेंगू हुआ है और इतने आदमी मर गए हैं। देश के राज्यों में जो विभिन्न अलग-अलग राजनीतिक दलों की सरकारें हैं, हम इन आंकड़ों को जमा करने के लिए उन्हीं सरकारों पर निर्भर करते हैं। केन्द्रीय स्वास्थ्य मंत्रालय के पास कोई ऐसा साधन नहीं है कि हम हर गांव में, हर डिस्पेंसरी या अस्पताल में कोई आदमी बिठाएं और वह गैलत आंकड़ें हमें दे। राज्य सरकारों से जो कंप्यूटर्ड आंकड़े आते हैं, उन्हीं आंकड़ों पर चाहे पार्लियामेंट में मैं जवाब दूं या मेरा कोई दूसरा कुलीग दे, हम उन आंकड़ों पर निर्भर करते हैं। जब ऑपोजीशन वाले सत्ता में होते हैं, आप भी उसी पर निर्भर रहते हैं। लोकतंत्र में हमें उस पर निर्भर रहना पड़ता है और विशेष रूप से जो स्टेट सब्जेक्ट्स हैं, हमें उन पर निर्भर रहना पड़ता है।

आप सभी ने जो चिंता प्रकट की है, उसका मैं पूरा आदर करता हूं और यह अपेक्षा करता हूं कि अभी जो इन्सोफीलिया का थर्ड मेडिकल ट्रायल चल रहा है, वह आ जाए तो जिस तरह से आज हम देश

भर में बहुत सारी वैक्सीन देते हैं, जिसकी वजह से मृत्यु कम हुई है, उसी तरह इससे होने वाली मृत्यु भी कम हो जाएं। उसके साथ-साथ हम टेलीविज़न और रेडियो के जरिए लोगों को समझाने के लिए जो अभियान है, उसे जारी रखेंगे। मेरा सभी से यह निवेदन होगा कि हम अपनी सभाओं में न सिर्फ इससे, बल्कि अगर आप चाहें तो मैं हेल्थ के हर सब्जेक्ट पर हिन्दी या अंग्रेजी में तकरीबन हर बीमारी के लिए तीन-तीन, चार-चार पन्नों में तैयार कराकर दूंगा। बाकी लोग अपनी-अपनी भाषाओं में अनुवाद करें। आप उसे अपनी कांस्टीट्यून्सी में अपनी सभाओं में ज़ेंता को हर बीमारी के लिए बताइए कि इसके लिए क्या प्रिवेंशन है, क्या कंट्रोल है, क्या ट्रीटमेंट है और क्या सुविधाएं सरकार की तरफ से उपलब्ध करायी जाती हैं।

[Placed in Library. See No. LT 7591/15/12]

MADAM SPEAKER: The House stands adjourned to meet again at 2.10 pm.

13.12 hrs

*The Lok Sabha then adjourned till ten minutes
past Fourteen of the Clock.*

14.20 hrs

*The Lok Sabha re-assembled after Lunch at Twenty Minutes past
Fourteen of the Clock.*

(Mr. Deputy-Speaker *in the Chair*)

**UNLAWFUL ACTIVITIES (PREVENTION)
AMENDMENT BILL, 2011...contd**

MR. DEPUTY-SPEAKER: The House will now take up Item no. 9, the Unlawful Activities (Prevention) Amendment Bill.

Shri Prabodh Panda to continue.

SHRI PRABODH PANDA (MIDNAPORE): Mr. Deputy-Speaker, I must thank you for calling me today to complete my speech. I had made some points yesterday. I want to add more points.

The Bill expands the definition of 'properties' by using the phrase 'instruments of any form, including but not limited to those listed in the original definition'. So, there is an apprehension that in the coming days more items would be included. Even the traditional instruments of the tribal people, like the bow and arrows will be included by some State Governments through their own criminal laws. In this amendment, even the lethal weapons are also included. So, this sort of thing will be very detrimental in terms of atrocities on the people. I am just referring to the use of Section 39 of the Unlawful Activities Prevention Act. It is grossly misused. Not only that, it is used to intimidate various public protests and dissents over the public policy. Dissenters are treated like criminals and it is a mockery of our freedom. In some States, if anybody questions the Chief Minister in a public meeting as to why the price of the fertilizer has increased, he is branded as a 'Maoist' and was arrested. For drawing a cartoon against the politically

powerful people, the artist was arrested. It happens in West Bengal and in other parts of our country.

The hon. Minister may be knowing better the situation that is prevailing in the State of Chhattisgarh. What happened in Sarkelguda? What happened in Bijapur District? I met the hon. Home Minister in this regard. The local people do not have any right. The tribal people and the poor people do not have any right for performing the Seed Festival, which is called 'Beej Pungam'. They gathered there and firing took place. So, all sorts of misuse and abuse are taking place. ...
(Interruptions)

So, I think it would be better not to press for passing the Bill today itself. It would be better to defer it as more scrutiny is required and more discussion is required. It is not only that; law and order is a State subject. So, all the State Governments should be taken into confidence. All the political parties should be taken into confidence. Otherwise, it would be a draconian law, like the POTA and the TADA. So, this is the apprehension.

So, I would request the Minister, through you, not to press for passing this Bill in this Session itself. Please take more time and do not be in a hurry to pass this Bill. Have discussion with the political parties, with the State Governments, and with all other stakeholders.

With these words, I conclude my speech.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Mr. Deputy-Speaker, Sir, at the very outset, I would like to say that this Bill has been brought forward to meet the commitments made at the Financial Action Task Force regarding the policies to combat money laundering and terror financing.

The Bill seeks to amend the definition of a person, definition of property, definition of terrorist act including threat to economic security of India and damage to its monetary stability. Now, my first point is that if the purpose is to

face the challenge of economic security of India and the damage to its monetary stability by production, smuggling or circulation of high quality counterfeit Indian currency, there are a number of laws and amendments to deal with them. If needed, another separate law may be brought forward. But, without doing so, to include it in the UAPA, there is every possibility of its being misused.

What is our experience with the UAPA so far? The UAPA was amended in 2004 and 2008. In the 2008 amendment, some of the draconian provisions of the POTA were again brought back. As a result, who are made the victims? The Muslim youth were the most vulnerable victims of the draconian provisions. The draconian provisions of the UAPA are used to deny the normal process of justice, while there is no time-bound procedure for the judicial process. In some cases, these young men have been incarcerated for ten to fourteen years as under-trials and then finally acquitted by the courts as being innocent. Several reliable groups of concerned citizens and organizations including the Delhi Teachers Solidarity have collected the details of these cases, they have revealed how the court judgments themselves have strongly indicted the investigation agencies for the biased mentality against the Muslim youth and in several cases, manipulation and presentation of concocted evidence against the innocent young men was proved. Many of them were arrested arbitrarily when they were just eighteen or nineteen years of age, implicated in dozens of cases, incarcerated for over ten years and each of them was, as held by the courts, innocent. This happened in Delhi, Uttar Pradesh, Maharashtra, Jammu & Kashmir, Andhra Pradesh and in other parts of the country. If you like, I may give the list. No compensation and rehabilitation have been given to them. No punishment has been given to the investigating officers who have concocted or misrepresented the evidence, for which these muslim youths were forced to put into a number of years in jail. No accountability on the guilty police officers and intelligence agency has been sought by the Government.

At the time of the passage of the 2008 amendment of the Act, our Party CPI(M) had warned of the consequences of keeping such provisions which were akin to TADA and POTA. Experience has shown the legitimacy of the apprehensions expressed at that time.

At this backdrop, Government puts forth another amendment without reviewing and reconsidering the draconian provisions that have already been there in the UAPA. So, review and reconsideration of the UAPA is the urgent need of the time. Without doing so, the Government puts forth the amendment. Such amendments will make it more stringent and the possibility of misuse might occur again.

Now, as to the present Bill, the first objection is about the definition of a person which includes “an individual, a HUF, a company, a firm, an association of persons, any agency, office or branch owned and controlled by any person.”

This is a serious thing. A person means a person only and the terminology should be restricted to its general usage in criminal law. The Standing Committee has also recommended to that effect. At the same time, bringing an association of persons or body of individuals under the definition of person will or may give leverage to the investigating officer and could lead to harassment. This provision may allow misuse of the Act because a person who may be completely unaware of the terrorist activities done by any other person of that body or organization will be subject to punishment or harassment. The same possibility is very much there where it is told about raising funds. It is proposed that funds to be used or intended to be used for aiding or supporting terrorist activities would come under this provision.

Now, the question is this: By what mechanism will it be proved that the fund is intended to be used for terrorist activities? Is there no chance of misuse? The provision may even paralyze statutory bodies which are supposed to protect the rights of citizens like Human Rights Commission. The UAPA had failed to curb problem of Maoists menace or terrorist activities done by them or by the

terrorist groups of North–Eastern States which have their own private militia and raise financial resources by extorting money from agencies of development projects. But after the Mumbai attack on 26/11 of 2008, UAPA was used to target a particular community of the country. Has it showed justice? How far is it right or fair to confiscate movable or immovable property on the basis of material evidence when the trial cannot be concluded on account of the death of the accused, as it is proposed in the Bill?

So, my particular suggestion is that without hurrying in passing the Bill, it is better to defer the Bill and have much consultation about this Bill, and to make, review and reconsider of the draconian provisions in the Unlawful Activities Prevention Act. Then, we can consider the Bill. Hence, I would like to kindly request the hon. Home Minister to give up the Bill for further discussion.

With these words, I conclude.

श्री अर्जुन राय (सीतामढ़ी): उपाध्यक्ष महोदय, गैरकानूनी गतिविधि रोकथाम कानून (संशोधन) विधेयक, 2011, मूल विधेयक 1967 में लाया गया। देश की सम्प्रभुता और अखंडता को अक्षुण्ण रखने के लिए जो गैरकानूनी कार्य हो रहे थे, उस पर रोकथाम के लिए इसे लाया गया। वर्ष 2004 में इसमें आतंकवादी गतिविधियों को जोड़ा गया और वर्ष 2008 में आतंकवादी गतिविधियों में फंड की व्यवस्था को भी इसमें जोड़ा गया।

मैं इसके बारे में दो-चार बातें कहना चाहता हूँ। आपने इस संशोधन विधेयक में दंड का यह प्रावधान किया है कि देश या देश से बाहर, प्रत्यक्ष या अप्रत्यक्ष रूप से, विधिसम्मत या गैर-विधिसम्मत रूप से अगर कोई व्यक्ति धन की व्यवस्था करता है, जिसका उपयोग आतंकवादी गतिविधियों में किया जाता है, तो उसके लिए दंड का प्रावधान किया गया है।

मैं इसमें दो बातें कहना चाहता हूँ। एक - स्टैंडिंग कमेटी ने सात साल के दंड के प्रावधान के लिए रिकमेंड किया था, लेकिन आपने उसे पांच साल कर दिया है। दूसरा, आपके पास जो एजेंसी, मकैनैज्म है, वह इतनी काम्प्लीकेटेड है कि कोई धन, साधन, संसाधन, जिसका उपयोग आतंकवादी गतिविधियों में किया जा सकता है, आप उसका कैसे पता लगाएंगे, उस बारे में बिल में आपने कुछ नहीं कहा है।

गृह मंत्री जी, आप शुरूआत में जो संशोधन विधेयक लाए, उसमें आपने व्यक्ति को परिभाषित किया है। आप व्यक्ति, हिन्दु अविभक्त कुटुम्ब, कोई कम्पनी, फर्म को इस बिल के अंतर्गत लाए हैं। मैं बताना चाहता हूँ कि हिन्दु समाज के संयुक्त परिवार में रहने वाला कोई व्यक्ति अपराध करता है, तो पूरे परिवार के लोग उसमें सजा के भागीदार होते हैं। स्टैंडिंग कमेटी ने इस पर गहराई से विचार किया। लॉ डिपार्टमेंट और होम अफेयर्स डिपार्टमेंट ने भी इस पर कई बार अपनी बातें रखीं। स्टैंडिंग कमेटी के मैम्बर्स देश के जाने-माने लोग हैं। स्टैंडिंग कमेटी ने इसे रिफ्यूज कर दिया। स्टैंडिंग कमेटी ने कहा -

“The Committee is not convinced by the inclusion of ‘Hindu Undivided Family’ under the term ‘person’ in the Unlawful Activities (Prevention) Bill, 2011. The Committee feels that a person means a person only and the terminology should be so used which is generally used in the criminal law. However, since the Home Secretary has agreed to change the definition, the Committee suggest that a *via media* may be found under which HUF is not brought under the purview of UAPA Act.”

शुरू में आपके होम डिपार्टमेंट और सेक्रेटरी ने इसमें शामिल करने की बात कही, लेकिन बाद में जब सहमति बन गयी कि संयुक्त परिवार को इसमें शामिल नहीं करेंगे, फिर क्या जरूरत थी कि आप यह जो संशोधन विधेयक लाए हैं, उसमें संयुक्त परिवार को शामिल कर दिया? पीसी चाको साहब भी बोल रहे थे कि यह एकदम गैरवाजिब है। नियम के प्रतिकूल और सामाजिक ढांचे के प्रतिकूल आप इस संशोधन विधेयक को लाए हैं। मैं आपसे निवेदन करना चाहता हूं कि स्थायी समिति की जो रिपोर्ट है और जो समाज की सच्चाई है कि संयुक्त परिवार में यदि कोई व्यक्ति क्रिमिनल ऑफेंस करता है, आतंकवादी गतिविधि में शामिल होता है, तो पूरा परिवार उसके लिए जिम्मेवार नहीं होता है। हम लोगों के इलाके में परिवार का जो मुखिया होता है, उसे मालूम भी नहीं होता है और अगर परिवार में कोई व्यक्ति इस तरह की एक्टिविटी में लग जाता है, तो पूरे परिवार को इसके लिए पनिश करना, कहीं से भी वाजिब प्रतीत नहीं होता है। आपने धारा 22क, ख, ग का इसमें अंतःस्थापन किया है, उसके लिए हम आपको धन्यवाद देते हैं।

इस देश में बहुत से कानून बने, लेकिन उनके एग्जीक्यूशन की व्यवस्था आपने ठीक से नहीं की। अगर किसी सोसाइटी, कंपनी, न्यास के द्वारा फण्ड की व्यवस्था की जाती है, अनलॉफुल एक्टिविटी की जाती है, तो उसे आप जिम्मेवार मानते हैं क्योंकि उसका कोई निदेशक, पदाधिकारी या कंसर्न्ड व्यक्ति उसमें इनवाल्ड होता है। लेकिन आपने इसमें लिखा है कि अगर वह साबित कर देता है कि इसमें मेरा इनवाल्वमेंट नहीं है, तो उसे आप बरी भी कर देंगे। कोई व्यक्ति किसी कंपनी में सी.एम.डी. या चेयरमैन होता है, अगर सीएमडी कोई अनलॉफुल एक्टिविटी कर देता है, चेयरमैन को नहीं मालूम होता है, तो पूरी कंपनी दोषी है। अगर कोई बड़ा व्यक्ति कंपनी में नीचे के किसी आदमी से अनलॉफुल एक्टिविटी करा देता है, तो कंपनी बच जाती है, क्योंकि उसके कंसर्न्ड पदाधिकारी की उसमें इनवाल्वमेंट नहीं है। हम आपसे चाहेंगे कि आप इस पर भी अपना स्पष्ट मन्तव्य दें। इसमें सुधार किया जाना चाहिए।

उपाध्यक्ष जी, विधेयक में प्रावधान किया गया है कि आतंकवादी गतिविधि में शामिल संगठन को गैर-कानूनी घोषित करने की अवधि दो साल से पांच साल कर दी जाए, लेकिन पांच साल बाद क्या होगा? क्या जो संगठन आतंकवादी गतिविधि में शामिल है, उसे हमेशा के लिए समाप्त नहीं किया जा सकता है, हमेशा के लिए प्रतिबंधित नहीं किया जा सकता है? उस पर लम्बी अवधि तक प्रतिबंध क्यों नहीं लगाया जा सकता है? लम्बी अवधि तक प्रतिबंध लगने से उसकी एक्टिविटी हमेशा के लिए समाप्त हो जाएगी। आपने जब यह कानून बनाया, तो देश भर में विभिन्न इलाकों में इस तरह के संगठन चलते हैं और राज्यों की जिस तरह से राय और पूरा सहयोग लिया जाना चाहिए था, वह नहीं हुआ। इसमें केवल कर्नाटक एवं दमन-दीव की बात आई है।

महोदय, हमारे इलाके से जुड़ी हुई एक बात है। आपने आतंकवादी गतिविधि के अंतर्गत जाली नोट के कारोबार को भी शामिल किया है। इसके लिए मैं आपको धन्यवाद देता हूँ। इससे एक मानसिक दबाव बनेगा। हमारा इलाका नेपाल से सटा हुआ है, जहाँ पर बड़े पैमाने पर हथियार और नकली नोटों का कारोबार होता है और सबसे दुखद बात यह है कि बॉर्डर इलाके में आपकी जो एस.एस.बी. है, जो आपका सुस्का प्रहरी है, उसके सहयोग से यह एक्टिविटी चलती है। इसलिए मैं आपसे निवेदन करता हूँ कि आपके मंत्रालय के अधीन जो भी बॉर्डर सिक्योरिटी की एजेंसी है, जो ठीक से काम नहीं कर रही है, उस पर भी कड़ाई से अंकुश लगाने के लिए कोई मैकेनिज्म डेवलप कीजिए अन्यथा कानून आप अच्छे-अच्छे बना लेंगे, लेकिन एग्जीक्यूशन नहीं हो पाएगा, उसका कोई रास्ता आप नहीं निकाल पाएंगे। ...(व्यवधान)

उपाध्यक्ष महोदय : अब कुछ भी रिकॉर्ड में नहीं जाएगा।

...(व्यवधान) *

श्री अर्जुन राय : इन्हीं बातों के साथ इस संशोधन बिल का अंशतः समर्थन करते हुए मैं अपनी बात समाप्त करता हूँ।



* Not recorded.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Deputy-Speaker, Sir, I stand here today to participate in this discussion on the Unlawful Activities Prevention Act 1967 which was enacted for certain specific reasons to provide effective prevention of unlawful activities of individuals and associations in the late 1960s.

The scope of the Act was widened in 2004 by bringing the terrorist activities under its ambit. Now it is going to include terrorist financing. The UAPA was amended in 2004 by criminalizing raising of funds for terrorist acts, holding proceeds of terrorism, membership of a terrorist organisation, support given to a terrorist organisation and raising funds for a terrorist organisation.

Further in 2008, this UAPA was amended by enlarging the scope of the provisions of “funds” to ensure a broader coverage of the financing of terrorism offences. The definition of property was expanded to bring the legislation in line with the requirements of the International Convention of the Suppression of Financing of Terrorism. A new section 51 (a) was inserted to give effect to the Union Nations Security Council Resolution 1267 and 1373 and to establish a mechanism for freezing, seizing and attaching funds. All these powers have been vested with the police force today.

My question is, has that been executed in any manner in our country? Has this empowerment been able to create fear amongst the minds of those who are indulging in terrorist activities? Has it persuaded their family members to pressurize them not to indulge in such fissiparous activities? The answer is ‘No’. If the Government thinks otherwise, the hon. Minister may say how it has helped to curtail terrorist activities in our country and who are being prosecuted by this provision of the law.

This House is aware that on the basis of commitment made by India at the time of admission to the Financial Action Task Force various legislative and other legally binding measures are being taken. But the question is, has it been effective in preventing unlawful activities and dealing with the terrorist activities?

This FATF is an inter-governmental body founded in 1989. It has 36 members. As far as I understand, Asian member countries are India, Japan, China, South Korea, Singapore and Hong Kong. I specifically mention these six names because these are the only Asian countries which are members of FATF. But are these countries the cradle or nerve centres of terrorist activities? Yes, I understand that the primary policies issued by the FATF are the 40 recommendations on money laundering and nine special recommendations on terrorist financing.

The amendment in Section 15 of the principle Act with a purpose of enlarging the ambit of “terrorist acts” by incorporating the economic security of the country and to protect the monetary stability of our country by counterfeit Indian currency is being covered. Was the law not sufficient enough earlier that one has to bring in “terrorist tag” into this? By doing this, the domain of counterfeit notes that are being circulated comes from Finance to the Ministry of Home Affairs.

I give an instance, Mr. Deputy-speaker, Sir, and you will understand it better. To give relief as a bad doctor goes on prescribing high dose of medicine to a patient one after another and finally the patient dies, my apprehension is that we are moving in that direction. It is enforcement of law that is needed, not empowerment. What happened in U.P.? Bank lockers were utilised to keep counterfeit notes in the safe. This was reported widely.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BHARTRUHARI MAHTAB: The Standing Committee on Finance gave a report on this issue. Has the Government taken any action on that news item? A number of persons were apprehended but what action has been taken? ... *(Interruptions)* That report was before the Government. The Standing Committee

on Finance is still awaiting the action taken note on that. By enlarging the scope of Section 17 of the Act, raising of funds both from legitimate or illegitimate sources by terrorist organizations or by terrorist gangs or by an individual terrorist is a terrorist act. Confiscation of proceeds of terrorism also forms a part of the definition of funds for financing of terrorism.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BHARTRUHARI MAHTAB : I need two-three minutes to speak, Sir.

MR. DEPUTY-SPEAKER: No, we are short of time.

SHRI BHARTRUHARI MAHTAB : That is why yesterday I had insisted that this is an Act... (*Interruptions*)

MR. DEPUTY-SPEAKER: You take only one minute.

SHRI BHARTRUHARI MAHTAB: No, Sir, I cannot complete within one minute.

MR. DEPUTY-SPEAKER: What will I do? There are so many Members to speak.

SHRI BHARTRUHARI MAHTAB : I will complete it. I need two-three minutes. That is all. I think this interruption will only prolong the discussion.

As I was saying, confiscation of proceeds of terrorism also forms a part of the definition of funds for financing of terrorism. I hope, dirty money that is being invested in stock market, real estate and many other lucrative businesses will now be targeted or confiscated. I am glad that because the Standing Committee put its foot down on the definition, on the term 'person', an amendment is being moved by the hon. Minister, by the Government stating that the person is an individual. I think the misconception that is going around, perhaps needs to be corrected. Whatever I understood is that a person means an individual and not a Hindu Undivided Family... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BHARTRUHARI MAHTAB : Sir, I am speaking on the Act. If I get disturbed like this, then I have nothing to say.

MR. DEPUTY-SPEAKER: There are seven Members yet to speak.

SHRI BHARTRUHARI MAHTAB : This is an Act which tramples into the individual liberty of the citizens. That is why we need more time to discuss this.

By adopting this amendment, I would like to know from the hon. Minister, whether the Union Government will proceed against those persons and organizations who do not fail to sympathise collect funds for LTTE and publicly oppose the ban that is imposed on it.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BHARTRUHARI MAHTAB : I remember today what I had said some years back when POTA was being discussed in the Joint Session of Parliament in the Central Hall.

MR. DEPUTY-SPEAKER: You have taken 10 minutes.


SHRI BHARTRUHARI MAHTAB : At that time, I had quoted, 'this is the best of times and this is the worst of times', as it was said in 'A Tale of Two Cities'. To deal with extraordinary situations, extraordinary decisions are needed to be taken. I had expressed my apprehension about the possible misuse of this special power. Today, when I stand here to deliberate on the amendment of UAPA, I would again reiterate that the State as an apparatus has failed to ensure accountability.

उपाध्यक्ष महोदय : रिकार्ड में नहीं जा रहा है।

(Interruptions) ...*

SHRI BHARTRUHARI MAHTAB : Then what is the point in standing here.

MR. DEPUTY-SPEAKER: You have taken lot of time.

SHRI BHARTRUHARI MAHTAB : Sir, this is not the way.  Allow me to complete.

MR. DEPUTY-SPEAKER: How much time will you take?

SHRI BHARTRUHARI MAHTAB : I asked you for three minutes and you had taken two minutes from it. Allow me to complete. If smaller parties are not

* Not recorded.

allowed to participate in this Bill, then there is no point in giving our names and participating in this discussion. Only two or three major parties will participate. Let us make that the formula.

SHRI ASADUDDIN OWAISI (HYDERABAD): Please do not cut our time, Sir.

SHRI BHARTRUHARI MAHTAB : When I raised this issue yesterday, I was assured by the hon. Home Minister, the Leader of this House, that ample opportunity will be given. He is on record.

Today, when I stand here to deliberate on the amendment of UAPA, I would again reiterate that States, as an apparatus, have failed to ensure accountability of the guilty police and intelligence officials regardless of the political composition of Governments, that every “special law” to deal with extraordinary circumstances is misused. The rot is initiated by the exploitation of such legislation for political vengeance, and gives unprincipled police opportunity to run riot. Being an experienced former officer of that force, I hope, he, the present hon. Home Minister, understands the problem.

Therefore, my suggestion is that effective police reform remains the need of this hour. .

SHRI R. THAMARAISELVAN (DHARMAPURI): Thank you, Deputy-Speaker, Sir. I would not take more than two or three minutes.

Thank you very much for allowing me to participate on a significant Bill namely the Unlawful Activities (Prevention) Amendment Bill, 2011. Sir, I welcome the amendments brought before this august House by the hon. Minister and I support the Bill.

With the amendment, the Government intends to make Unlawful Activities (Prevention) Amendment Bill, more effective in preventing unlawful financial activities, money laundering, terror financing and circulation of fake Indian currency notes and term such acts as terror activities.

By amending Section 6 of the Principle Act, the Bill enhances the period of two years from five years, for which an association involved in terrorists acts, including terror financing will be declared unlawful.

The amendments widen the definition of terrorists act by including activities that threaten the economic security of our country and damage its monetary stability by production, smuggling or circulation of high quality of counterfeit currencies. These are all welcome steps.

The Bill also proposes penal action against persons involved in participating or organizing, or directing fund raising activities for any terrorists acts irrespective of the fact whether the source is legitimate or illegitimate. Besides, the Bill is sought to expand the definition of the person who can be charged under this Bill, including Hindu Undivided Family, a firm, an association, or body of individuals. In my opinion, this provision will pave the way for its misuse because a person who may be completely unaware of the terrorist activities of his sibling would be in trouble. The Standing Committee had also raised objections to it which provided under Section 2 of this Bill. The hon. Minister may kindly take note of it and rethink about this provision so far as it relates to inclusion of Hindu Undivided Family is concerned.

I would also like to bring to the notice of the Government that there is a widespread apprehension among the minority communities in the country that the said amendment will be misused by the Government servants, police, etc., to target the innocent people from the minority communities. They want its repeal as it has been massively abused for targeting innocent youths belonging to minority communities. They alleged that the Governments both the Union and the States have failed to ensure accountability of the guilty police and intelligence officials. I request the hon. Minister to consider this issue also.

I welcome that the Bill is aimed at more powers to the judiciary in dealing with the terror-related activities. This amendment will help our country in dealing with the financial and economic terrorism poised by internal and external forces. It also confers more powers to the judiciary to provide for attachment or forfeiture of property equivalent to the counterfeit Indian currencies involved in the offences, property equivalent to the value of the proceeds of terrorism.

With these words, I conclude my speech and support the Bill.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Deputy Speaker Sir, the entire country has been plagued by terrorist activities. There are secessionist groups as well as Maoists who have set up their own army. They collect wealth, extort people. Money laundering, terrorist funding and smuggling are taking place. This bill has been brought here in order to stop all these unlawful activities.

While talking about this bill, I am reminded of the past when laws like POTA and TADA were grossly misused. Those archaic laws have been used to torture and harass the common people. Thus I request Hon. Minister that the bill should be discussed at length and its pros and cons must be weighed before passing it so that there is not any kind of infringement upon the democratic rights of the people.

I would also warn the Government about the possibility of law and order getting engulfed in this law. As law and order is a state issue, the Central Government should be cautious while implementing this law.

Another serious problem is that the personal data which is being collected throughout the country for UID or NPR is being fed to the National Crime Records Bureau server. Details of bank accounts of the citizens will be associated with UID and will come under surveillance. So it will be possible for the Government to block accounts of any person at will. This will lead to unnecessary harassment of innocent people. Their fundamental rights will be at stake, their privacy will be infringed upon. This must be looked into.

Since there is paucity of time, I don't want to deliver a long speech. I respect the decision of the chair and thus, being a member of a small party, I conclude my speech with these few words. Thank you.

* English Translation of the Speech originally delivered in Bengali.

SHRI ASADUDDIN OWAISI (HYDERABAD): Mr. Deputy-Speaker, Sir, Edmund Burke rightly said: “People crushed by laws have no hopes but from power. If the laws are their enemies, they will be enemies to the law, and those who have much to hope and nothing to lose will always be dangerous”.


Sir, I oppose this Bill because the present UAPA is worse than TADA and POTA. The safeguards that were there in POTA and TADA are not here. In POTA and TADA no case could have been filed without the express permission of an SP, which UAPA does not have. POTA and TADA say that the charge sheet cannot be filed without the permission of an SP. UAPA does not talk about that. UAPA increases the police powers of search, seizure and arrest. UAPA presumes the guilt of the accused under Section 43 (e). UAPA permits *in camera* trial and withholding the identity of the witness under Section 44. Section 46 allows intercepted communications to be used as evidence. An arrest without a warrant is permitted under UAPA. Section 268 of CrPC applies.

The Bill says that because of our commitment to FATF we are bringing this amendment. What about the article nos. 9 and 14 of the International Covenant on Civil and Political Rights of the United Nations? Does not this present UAPA contravene the ICCPR, to which we are a signatory? What about the definition of ‘terrorism’? Does not the definition of ‘terrorism’ contravene the recommendations of the UN Special Rapporteur on the promotion and protection of human rights and fundamental freedom? Does not the proposed UAPA violate the principles laid down by the Supreme Court judgment in the D.K. Basu case? Does not UAPA go even further than TADA and POTA?

The Bill says that we are bringing this amendment because we have given a commitment to FATF. What about your commitment to the United Nations? You have accepted the United Nations Security Council Resolution Nos: 1333, 1363, 1373, 1390, 1455, 1526, 1566, 1617, 1735, and 1822 of 2008.



15.00 hrs

You are talking about these Resolutions. But you have completely ignored the Resolution No. 1535 of the Security Council passed on 26th March, 2004, which reminded the States that they must ensure that any measures taken to combat terrorism comply with their obligations of the International Law and should adopt such measures in accordance with the International Law, particularly, the Human Rights. 

You talk about economic activity. With the proposed Amendment -- you mark my words, Sir -- legal remittance from Gulf which the Muslim youth are sending to our country will be controlled. You mark my words, Sir, this will happen.

Second thing, you talk about Amendment over here that ban should be increased from two to five years. I would remind the hon. Minister. In 1967 what did Shri Atal Behari Vajpayee say over here? In 1967 what did Shri George Fernandes say over here? They opposed even those two years. But now, you are increasing it to five years. How can you prove a banned organisation? It results, no conviction is there. This is again a retrogradatory step. The Minister will not agree with me. When an hon. Member was saying from here, the MoS said: "No, no It is not like POTA and TADA."

Let me give you examples, Sir. I am quoting FIR No. 23 of 2008, Delhi Special Police Cell; FIR No. 48 of 2007; FIR No. 89 of 2006; FIR No. 59 of 2006; FIR No. 95 of 2006; and FIR 96 of 2006. All these cases were booked under UAPA. These boys, just because they belong to Kashmir or they are Muslims, were languishing in jails for years. The courts of law exonerated them and you still feel that you will use UAPA against them! UAPA is used only against Muslims; UAPA is used against Dalits; UAPA is used against Tribals. And they are branded as Maoists. We do not want this draconian Act. This Act has to go.

This is a Government headed by Dr. Manmohan Singh. This is not the Government headed by *..... P.V. Narasimha Rao. This is not the Government headed by the NDA. We have voted for this Government, for what? Is it to bring in such a legislation?... (*Interruptions*)

I am concluding, Sir.

उपाध्यक्ष महोदय : इस शब्द को कार्यवाही से हटा दिया जाए और आप किसी का नाम मत लीजिए।

SHRI ASADUDDIN OWAISI : Fine, Sir. But I still continue to hold on to that view.

In the last five years, 15 boys from Bihar – our Members are here from Bihar and they can tell me if I am wrong – from Samastipur, from Madhubani, from Dharbhanga have been arrested under UAPA. Eighteen boys have been arrested from Bangalore; four from Nanded, Maharashtra. Mr. Home Minister, I would like to bring to your to notice that I have gone to one the boy's house. What did the ATS seize from them? A book which contains supplications of *duas*. Mr. Ghulam Nabi Azad will explain to you. मसनून दुआओं की किताब क्या टैरिज्म के लिए इस्तेमाल होगी? यह हमारे मुसलमानों और इस्लाम की तौहीन है कि इस तरह से इस किताब को इस्तेमाल किया गया।

Another important point, Sir, which I want to bring to your notice is this. This is a new conspiracy hatched to target innocent Muslim educated youth. You ask the question: “Why are Muslims being alienated from the mainstream? Why are Tribals being alienated from the mainstream?” It is because of these Acts. These draconian Acts must be stopped.

You talk about FATF. We have passed Prevention of Torture Act. Does it conform to the Prevention of Torture Law, which has been given by the United Nations? It falls short of that.

* Not recorded.

You talk about remittance. I would give you a recent example of a famous journalist, who was arrested. His stepson had sent money from outside the country to India. That was used by the Delhi Special Police!

In conclusion, I would demand that this law should be repealed completely. Let the Government headed by Dr. Manmohan Singh issue a White Paper stating how many Muslim youth, how many Dalits and how many Tribals have been booked.

Now, I come to my last and final point, Mr. Deputy-Speaker, Sir. Why can the Government not be bold and brave enough? The Delhi Special Police Cell comes under the Home Ministry. Why can you not suspend those erring officials? Why can you not take money from their salaries and pensions and pay the compensations to these boys? You are making them terrorists. Innocent people from Kashmir have been languishing in jails. There was a 1996 Bomb Blast Case. After 14 years of the case pending the boys have come out. I would request the hon. Home Minister to please read the Report, which has been given by the Jamia Milia Teachers' Union. Injustice has to be stopped. There is a great discontentment among the Muslim communities throughout India.

I am bringing to the notice of the Government. Stop these things. Dalits and Muslims are very upset and angry with the proposed Amendment and with the UAPA Act itself.

DR. MIRZA MEHBOOB BEG (ANANTNAG): Mr. Deputy-Speaker, Sir, I am thankful to you for giving me an opportunity to speak on this Bill.

I just want to take this opportunity because I have heard much about it and the whole House has heard the feelings of the entire House. It is just a reminder to the hon. Home Minister because I belong to the State, which suffers the most. All these Acts are finally applicable to the State like I belong to, that is, Jammu and Kashmir. It is just a reminder whether even after over six decades all these laws, somewhere down the line, have made us safe. The answer is 'no'.

I would like to remind the hon. Home Minister as to what we do whenever we see any 'alienation' in any part of the country. When the situation in any State or any part of the State goes on boiling or turns violent, we give it our maximum attention. We have seen alienation in the State of Jammu & Kashmir; we have seen alienation in the Northeast. This is bound to happen. In a democratic country like ours these alienations are bound to happen. But, are these laws going to address the problems? The answer is 'no'. What do we do when the situation in Kashmir goes on boiling? We nominate committees; we put interlocutors in place and then forget about the things. And, when things cool down, we just forget it as if we have addressed the entire issue.

I would like to know as to what happens to the reports; what happens to the recommendations given by the Committees, which were nominated by no less a person than our hon. Prime Minister. It is simply because the things have cooled down in Kashmir; things have cooled down in the Northeast; things have cooled down in Punjab, we forget about these things. So, my humble request to the hon. Home Minister is that – the laws may be important – we have to differentiate between our own people and foreigners. These draconian laws should be made applicable to foreigners and not to our own people. Our people can have grievances; our people can have complaints. But, in a democratic country like ours, it is quite unfortunate if we have to use draconian laws like Unlawful

Activities (Prevention) Act and Armed Forces (Special Powers) Act against our own people.

With head held high we say that we are a democratic country, which we are. But, being a part of a democratic country, if we are to be governed by such laws, it is quite unfortunate.

The laws are all right. But, I would like to request the hon. Home Minister to go to the genesis of all these problems, which keep on coming, address them and take them head on so that we do not have these problems. That human approach should be there. That should be the approach of a democratic country. That should be the approach of the hon. Home Minister of a democratic country to address all issues and take them head on. Though they have cooled down, they keep on coming.

My earnest and humble request to the hon. Home Minister is that please do not forget that we have problems in various parts of the country; you address them and hope that a time comes when we do not need such laws to govern our own places.

15.09 hrs(Shri Inder Singh Namdhari *in the Chair*)

SHRI NAMA NAGESWARA RAO (KHAMMAM): Mr. Chairman, I thank you for giving me this opportunity to speak on Unlawful Activities (Prevention) Amendment Bill. The amendments proposed by the Government intend to make the Unlawful Activities (Prevention) Act more effective and prevent the following unlawful activities: 1) financial activities; 2) money laundering; 3) terror financing; and 4) fake currency activities.

चेयरमैन साहब, अभी जो कुछ मेंबर्स ने एक्सप्रेस किया है, उसी तरह से हम भी लास्ट टाइम कश्मीर में ऑल पार्टी लीडर्स को ले गए थे। उस टाइम हम भी वहां गए थे। हम जिन कानूनों को बहुत इफेक्टिवली स्ट्रॉंग करने के बारे में सोच रहे हैं, उसको इनोसेंट लोगों के ऊपर ज्यादा लागू कर रहे हैं। That is the main problem with these laws. अभी लॉस्ट टाइम हम लोग जब कश्मीर में गए थे, तब पता चला कि इनोसेंट पीपुल काफी अफेक्ट हुए हैं। अभी भी हाऊस में बहुत से मेंबर्स ने यह बात उठाई है। उसके साथ-साथ अगर इन एक्टिविटीज़ में कोई पॉलिटिकल लोग शामिल हैं तो उन लोगों को इलैक्शन से डिबार करना चाहिए। उनको इलैक्शन फाइट करने के लिए भी चांस नहीं देना चाहिए। बहुत से इनोसेंट और गरीब लोगों के ऊपर यह इंप्लिमेंट हो रहा है। इसलिए इसको फरदर स्टडी करना चाहिए। You have rightly said that Muslims and SCs/STs are affected by it. हमारा खम्माम जिला नक्सली अफेक्टिड डिस्ट्रिक्ट है। उसमें इनोसेंट एसटी लोग बहुत अफेक्ट हुए हैं। हमारे पास भी बहुत इश्यूज़ आए थे। हम सरकार से कहना चाहते हैं कि ये सब फरदर डिटेल में डिस्कस करने की जरूरत है। इसलिए मैं सरकार से कहना चाहूंगा कि इसको डिफर कर के फरदर इसको डिस्कस करना चाहिए।



श्री सानछुमा खुंगुर बैसीमुथियारी (कोकराझार): महोदय, आपने मुझे इस मुद्दे के ऊपर बोलने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करता हूँ। मैं जो बोलूंगा साफ-साफ बोलूंगा, दिल और दिमाग से सच ही बोलूंगा, इसलिए आप लोग भी जरा ध्यान देकर सुनिये।

इस हिन्दुस्तान देश में जो गैर-कानूनी काम होता है, उसे रोकने के लिए जिस कानून की जरूरत है, मैं उसमें मदद करता हूँ, लेकिन गैर-कानूनी कामों को रोकने के लिए जो कानून आज तक हिन्दुस्तान की जमीन पर बनाये गये, मेरे दोस्त ओवेसी साहब ने जो बात बताई, उनमें से कुछ-कुछ बातें बहुत सही हैं। माइनोरिटीज़ के ऊपर, शैड्यूल कॉस्ट्स के ऊपर, ट्राइबल्स के लोगों के ऊपर बहुत अन्याय किया गया है और अभी तक हो रहा है, इसलिए मेरी मांग है कि अनलॉफुल एक्टिविटीज को बंद करने के लिए जो कानून बनाया जाएगा, उसके जरिये हिन्दुस्तान की किसी एक निर्दोष माइनोरिटी, शैड्यूल कॉस्ट्स और शैड्यूल ट्राइब्स के लोगों के ऊपर किसी तरह का कोई जुल्मी-सितम न हो। **This is my humble opinion. Here I would like to mention one very serious situation which is mounting in my Bodoland area.** जुलाई की 20 तारीख से बोडोलैंड अंचल में जो दुर्भाग्यजनक एथनिक क्लैश हुआ था, उसका बहाना लेकर आज हमारे बोडोलैंड अंचल में बोडो ट्राइबल्स के ऊपर विभिन्न प्रकार की जुल्मबाजी चल रही है। 17 नवम्बर को क्या हुआ, बोडोलैंड टेरिटोरियल काउंसिल के एक मेंबर हैं, जिनका नाम मनोज कुमार ब्रहमा है, उनके घर जाकर पुलिस ने उन्हें गिरफ्तार किया। गिरफ्तार करने से पहले दो ए.के. 47 राइफल्स कहीं से ले जाकर उनके घर के किसी एक बिस्तर के अंदर घुसा दीं और कहा कि मनोज कुमार ब्रहमा के बिस्तर के अंदर से दो ए.के. 47 राइफल्स मिली हैं। 18 नवम्बर को कोकराझार जिले के डिप्टी कमिश्नर महोदय ने, एक शांति मीटिंग बुलायी। हम भी उसमें शामिल थे। 17 तारीख को मैं खुद मनोज कुमार ब्रहमा के घर गया और मैंने उनके परिवार के सदस्यों से पूछा कि असल में क्या-क्या हुआ? उन्होंने साफ-साफ बताया कि ऐसा-ऐसा हुआ। **Then I told the police people and the DC that they have failed to catch the train.** जिन-जिन के पास इल्लीगल आर्म्स हैं, उनको पकड़ने में क्या बाधा आ रही है? **Who has prevented the Government or the district administration from recovering the illegal arms and ammunition?** लेकिन जिसके पास असलियत में अवैध अस्त्र-शस्त्र है, उनको पकड़ो, उनके घर से निकालो, लेकिन निरीह और निर्दोष लोगों के ऊपर जो जुल्म चल रहा है, वह बहुत दुर्भाग्यपूर्ण है। इसलिए मैं मांग करना चाहता हूँ कि अगर गैर-

कानूनी कामों को रोकने के लिए कानून लाना है तो ऐसा प्रावधान भी होना चाहिए ताकि माइनोरिटी, शैड्यूल कॉस्ट, शैड्यूल ट्राइब्स के लोगों के ऊपर जुल्मबाजी नहीं हो सके। जो स्पेशल आर्म्स फोर्सेज **Special power** एक्ट है, जो आज भी उत्तर-पूर्वांचल में खासकर मणिपुर में चल रहा है, उसे अतिशीघ्र वापस लेना चाहिए। उसके ऊपर स्टडी करने के लिए भारत सरकार के द्वारा एक एक्सपर्ट कमेटी भी बनायी गयी थी। उस कमेटी ने भी रिक्मंडेशन दी, लेकिन आज तक क्या कार्रवाई हुई, किसी को कुछ पता नहीं है। गृह मंत्री जी आप जो संशोधन लाये हैं, उसमें कुछ नया प्रावधान संलग्न करने का प्रयास करें। जो लोग देश के बाहर से आते हैं और हमारे देश के मूल निवासियों पर आक्रमण करते हैं, उनकी ज़मीन-जायदाद छीन लेते हैं, उनके घर और मकान जला देते हैं, लूट करते हैं, उन लोगों के लिए आप किस ढंग का कानून लाएँगे? I would like to know whether you are thinking of bringing that kind of elements and that kind of anti-social activities under the orbit of this law. अगर नहीं लाएँगे तो आप इसको कैसे रोकेंगे? ...(व्यवधान) इसीलिए मैं आपसे आग्रह करता हूँ कि इन एलीमेंट्स को भी इस विधेयक की परिधि में लाना चाहिए।

MR. CHAIRMAN : Shri Bwiswmuthiary, please conclude now.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : Sir, I am concluding now.

Any home-grown extremist, militant outfits formed at the behest of anti-India foreign forces or any banned organisations should also be included within the orbit of this Act. All the illegal migrants who aggressed upon the indigenous Indian-origin tribal people and who used to encroach upon the lands and territories, including the economic resources of the Indian-origin people, also should be brought within the purview of this law.

गृह मंत्री (श्री सुशीलकुमार शिंदे): सभापति जी, एक बहुत ही महत्वपूर्ण बिल हम कल से डिसकस कर रहे हैं। यह पहली बार नहीं है, पहले भी हम टैररिज़्म और क्रिमिनल्स के बारे में विधेयकों पर इस हाउस में चर्चा करते रहे हैं। मैं बताना चाहूँगा कि *पोटा* और *टाडा* आए। *टाडा* 1987 में आया था और *पोटा* 2002 में आया था, लेकिन यह बिल और कानून इस देश में ज़्यादा देर नहीं चला। सरकार ने इन कानूनों को निरस्त किया। हम सब संसद के लोगों ने उस पर एक विचार रखा और जो गलत ड्रैकोनियन लॉज़ हैं, उस तरह के लॉज़ को हमने बंद करने का प्रयास किया। केवल इतना ही नहीं, स्टेटमेंट और विशेषकर कनफ़ैशन का स्टेटमेंट, जो पुलिस के सामने लेने का था और वही कनफ़र्म करते थे, वह भी बंद हो गया।

श्री असादुद्दीन ओवेसी: 180 दिन में तो पुलिस मारकर निकलवा लेती है। ...(व्यवधान)

श्री सुशीलकुमार शिंदे : सभापति जी, माननीय सदस्य बड़े नामचीन एडवोकेट हैं। I understand that he knows better. ...(व्यवधान) सभापति जी, वक्त कम है और मैंने शुरूआत में ही कल बता दिया था कि किसके लिए हम यह कानून ला रहे हैं, लेकिन मैं इतना ही बताऊँगा कि हम जो कानून ला रहे हैं, इसकी एक्ज़िस्टिंग जो लीगल रिज़ीम है, उसमें ज़्यादा क्लैरिटी लाने के लिए हम इसे ला रहे हैं और जो डैफिशिएन्सी है, वह आइडेंटिफाई करके नए प्रोविज़न ला रहे हैं, उसे क्लैरिटी दे रहे हैं। इसमें विशेष रूप से पुलिस को भी उस तरह का ज़्यादा अधिकार नहीं होगा, लेकिन जहाँ मजिस्ट्रेट को पावर होती है, उसको भी सामंजस्य के तरीके से काम चलाना होगा।

इस बिल को विशेषतः इंट्रोड्यूस करने के तीन-चार कारण थे। The first one is the new threat scenario which relates to criminalisation under UAPA of high quality counterfeiting, जो आपने भी कहा है। Offences by companies, societies and trusts, इसको भी हम बिल की एम्बिट में लाए हैं। The next one is extending the time of prescription of unlawful association and criminalisation of social security and support system structure for the benefit of terrorism, यह विशेषता हम इसके अंदर लाए हैं। मैं कल से सुन रहा था। यह बिल जब 2011 में इंट्रोड्यूस किया तो यह पार्लियामेंट्री स्टैन्डिंग कमेटी के सामने गया। उस पर काफी चर्चा हो गयी। उसमें 14 क्लोज़िंग थे, जिसमें से दस क्लोज़िंग पार्लियामेंटरी कमेटी ने बिना किसी हिचक के स्वीकार कर लिए। जिसका ज़िक्र अभी हमारे साथी कर रहे थे, मैं सभी का नाम लेना चाहता हूँ, लेकिन वक्त बहुत कम है, इसलिए नहीं लूँगा, उन्होंने हिन्दू अनडिवाइडिड फ़ैमिली के बारे में कहा था, उसको हमने एक्सैप्ट किया है। मैं आपकी बात से सहमत हूँ कि सैक्शन में हिन्दू अनडिवाइडिड फ़ैमिली

कहने से नुकसान होता है खासकर क्योंकि प्रोविज़न दूसरे खण्ड में है जिसमें इन्डीविजुअल और जुरिडिकल रूप को शामिल कर सकते हैं। इस तरह का प्रावधान हमने इसमें किया है।

सभापति महोदय, कल मैंने यहां बताया था और मैं यह बताना चाहता था कि इंटरपोल में मैंने किस तरह का भाषण दिया और काउंटरफीटिंग के बारे में किस तरह का प्रावधान दूसरे देश और नज़दीकी देश कर रहे हैं, यह सब कुछ मैंने बताया था, लेकिन वक्त कम है और यह इस क़ानून को पास करना बहुत ज़रूरी है। इसके लिए मैं इतना ही कहूंगा कि...(व्यवधान)

SK. SAIDUL HAQUE : Why this hurry in passing this Bill? ... *(Interruptions)*

This is an important Bill, and we should have discussed it more. ... *(Interruptions)*

SHRI SUSHILKUMAR SHINDE: We have discussed it in the Standing Committee. We have discussed it, and it was before the public for a very long time. Hence, it does not need more time now. As far as possible, we have to pass it. Yesterday, the Money laundering Bill was passed. If you see a few things, it is more or less here and there the same, but it has to be covered by this particular law.

सभापति जी, समय का अभाव है और इसमें एमेंडमेंट्स भी पास करने हैं। मैं इतना ही कहना चाहूंगा, आपके दिल में जो शंका है कि इस क़ानून का उपयोग किसी विशिष्ट जाति और समाज के लिए किया जाएगा, ऐसा आपके दिल में कभी नहीं आना चाहिए। भारत का क़ानून सभी के लिए एक-सा है, केवल मुसलमानों के लिए विशिष्ट क़ानून बनाने का यहां कोई तरीका नहीं है। क़ानून सभी के लिए है, हिन्दू, मुसलमान, चाहे जाट हो, चाहे क्रिश्चियन हो,...(व्यवधान)

MR. CHAIRMAN: No interruptions, please.

... *(Interruptions)*

MR. CHAIRMAN: Mr. Owaisi, you have expressed your views. Now, you must listen to the reply of the hon. Minister peacefully.

... *(Interruptions)*

श्री सुशीलकुमार शिंदे : मैं एश्योर करना चाहता हूं कि पोटा के समय यहां बहुत बड़ा हंगामा हुआ था। उस समय, मैं महाराष्ट्र का चीफ़ मिनिस्टर था, वर्ष 2003 में मैंने खुद देखा है कि हमें जहां भी दुरुस्त करना था, वहां दुरुस्त किया है, लेकिन हमारे पड़ोसी देशों से काउन्टरफीट करैसी भेजी जा रही है और वह हमारे देश की आर्थिक स्थिति को ख़राब करने का काम कर रहे हैं, उसे भी हमें देखना होगा। केवल घूसपैठ को

ही हम न देखें, इसे तो हमें देखना ही होगा। आज 10 सदस्यों ने भाषण दिया और कल भी कुछ माननीय सदस्यों ने भाषण दिया था। हमारे दो-तीन साथी हैं, जिनके दिल में जो मिस-अंडरस्टैंडिंग है, वह चली जाएगी। लेकिन पूरा हाउस इस क़ानून को एप्रेशिएट कर रहा था, उसका मैं स्वागत करता हूँ।

महोदय, कई चीज़ें मुझे बतानी थीं, लेकिन वक्त की कमी है और साढ़े तीन बजे से प्राइवेट मैम्बर्स बिल शुरू हो जाएगा और मुझे इस बिल को एमेंडमेंट के साथ पास करवाना है। मैं इतना ही आश्वासन आपको देना चाहता हूँ कि इस क़ानून का सरकार गलत तरीके से उपयोग नहीं करेगी, पुलिस नहीं करेगी, इसको देखा जाएगा। इन्हीं शब्दों के साथ मेरा सदन से निवेदन है कि इस बिल को पास किया जाए।

MR. CHAIRMAN: The question is that the Bill be taken into consideration.

... (*Interruptions*)

DR. RAM CHANDRA DOME : Sir, please allow me to say something at this point. ... (*Interruptions*)

MR. CHAIRMAN: No. The question is ...

... (*Interruptions*)

MR. CHAIRMAN: Dr. Dome, what do you want to ask?

... (*Interruptions*)

DR. RAM CHANDRA DOME : Sir, I would request the hon. Minister not to press for passing this Bill today at the fag end of a Private Members Day. ... (*Interruptions*)

SHRI SUSHILKUMAR SHINDE: No, we have discussed everything. ... (*Interruptions*)

MR. CHAIRMAN: No, it is not a point to be considered.

... (*Interruptions*)



MR. CHAIRMAN : The question is:

“That the Bill further to amend the Unlawful Activities (Prevention) Act, 1967, be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Amendment of Section 2

Amendments made:

Page 1, *for* lines 9 to 12, *substitute*—

‘(i) clause (ea) shall be renumbered as clause (eb) and before clause (eb) as so renumbered, the following clause shall be inserted, namely:-

‘(ea) “economic security” includes financial, monetary and fiscal stability, security of means of production and distribution, food security, livelihood security, energy security, ecological and environmental security;’;

(ii) after clause (eb) as so renumbered, the following clause shall be inserted, namely:--

‘(ec) “person” includes—
(i) an individual,’.’ (3)

Page 2, line 1, *for* “(iii), *substitute* “(ii)”. (4)

Page 2, line 2, *for* “(iv), *substitute* “(iii)”. (5)

Page 2, line 3, *for* “(v) an association of persons”, *substitute* “(iv) an organization or an association of persons”. (6)

Page 2, line 5, *for* “(vi)”, *substitute* “(v)”. (7)

Page 2, line 7, *for* “(vii)”, *substitute* “(vi)”. (8)

Page 2, line 9, *for* “(ii), *substitute* “(iii)”. (9)

Page 2, line 21, *for* “(iii)”, *substitute* “(iv)”. (10)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3 was added to the Bill.

Clause 4

Amendment of Section 15

Amendments made:

Page 2, *omit* lines 38 to 42. (11)

Page 2, line 43, *for* “(v)”, *substitute* “(iv)”. (12)

Page 2, line 44, *for* “this section”, *substitute* “this sub-section”. (13)

Page 3, line 1, *for* “counterfeit currency”, *substitute* “counterfeit Indian currency”. (14)

Page 3, line 6, *omit* “under sub-section (1)”. (15)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6

Substitution of new Section for Section 17

Amendments made:

Page 3, line 12, *after* “raises”, *insert* “or provides funds”. (16)

Page 3, line 25, *after* “circulation of”, *insert* “high quality”. (17)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 6, as amended, stand part of the Bill.”

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 7**Insertion of new sections
22A, 22B, and 22C***Amendments made:*

Page 3, lines 40 and 41, *for* “all due diligence”, *substitute* “reasonable care”. (18)

Page 4, line 13, *for* “all due diligence”, *substitute* “reasonable care”. (19)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 7, as amended, stand part of the Bill.”

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clauses 8 to 10 were added to the Bill.

Clause 11**Amendment of Section 33***Amendments made:*

Page 5, line 12, *after* “concerning”, *insert* “high quality”. (20)

Page 5, line 14, *for* “value of the”, *substitute* “value of such high quality”. (21)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 11, as amended, stand part of the Bill.”

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clause 12 was added to the Bill.

Clause 13**Amendment of Section 40***Amendment made:*

Page 5, line 47, *after* “circulation of”, *insert* “high quality”. (22)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 13, as amended, stand part of the Bill.”

The motion was adopted.

Clause 13, as amended, was added to the Bill.

Clause 14

Amendment of Schedule

Amendments made:

Page 6, line 22, *for* “See section 15(1)(d)”, *substitute* “See clause (b) of Explanation to section 15(1)”. (23)

Page 6, line 23, *for* “counterfeit currency”, *substitute* “counterfeit Indian currency”. (24)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 14, as amended, stand part of the Bill.”

The motion was adopted.

Clause 14, as amended, was added to the Bill.

Clause 1

Short title and Commencement

Amendment made:

Page 1, line 4, *for* “2011”, *substitute* “2012”. (2)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, *for* “Sixty-second”, *substitute* “Sixty-third”. (1)

(Shri Sushilkumar Shinde)

MR. CHAIRMAN: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

MR. CHAIRMAN: The hon. Minister may now move that the Bill, as amended, be passed.

SHRI SUSHILKUMAR SHINDE: Sir, I beg to move:

“That the Bill, as amended, be passed.”

MR. CHAIRMAN: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

15.32 hrs

PRIVATE MEMBER'S RESOLUTION

Formulation of an action plan to rehabilitate persons displaced from Pakistan

MR. CHAIRMAN : Now, we will take up Private Members' Resolution.

Item No. 11. Shri Arjun Ram Meghwal to continue.

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, आपने मुझे इस महत्वपूर्ण व्यक्तिगत प्रस्ताव पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं जब पिछली बार बोल रहा था, तब यह बता रहा था कि डॉ. राम मनोहर लोहिया जी ने 3 अप्रैल, 1964 को इसी हाउस में जो कहा था, उसका मैं जिक्र कर रहा था। उन्होंने कहा था कि जीने का अधिकार दुनिया का सबसे बड़ा अधिकार है।

सभापति महोदय, मेरा आपके माध्यम से कहना है, यह तर्क देना कि पाकिस्तान में जो हिन्दू रह रहे हैं, वे किसी कारण से भारत में आ रहे हैं, उनको बहुत सारी तकलीफें हैं। उनका मेटर सोल्व नहीं करेंगे, यह कह करके कि ये पाकिस्तान का आंतरिक मामला है, यह कहना ठीक नहीं है। श्री राम मनोहर लोहिया जैसे चिन्तक ने यह सोच-समझ कर कहा था कि जीने का अधिकार दुनिया का सबसे बड़ा अधिकार है। जब उसका वहां जीने का अधिकार सुरक्षित नहीं है, पाकिस्तान को सुरक्षित रखना चाहिए था। जब उसका वहां जीने का अधिकार सुरक्षित नहीं है तो यहां उसकी चर्चा होनी चाहिए। वे लोग जो तकलीफ में हैं, उनकी तकलीफें दूर करने का इस सदन को भी अधिकार है।

सभापति महोदय, मैं आपके माध्यम से सदन में बताना चाहता हूँ कि अभी वर्तमान में पाकिस्तान की 18 करोड़ की पापुलेशन है, ऐसा मोटा-मोटा माना जाता है। जब देश आजाद हुआ था तो पाकिस्तान में तीन करोड़ की आबादी थी। कुछ लोग 3.41 करोड़ भी कहते हैं, आना-जाना लगा रहा था, लेकिन एक मोटा-मोटा अनुमान के तहत तीन करोड़ की आबादी थी। ... (व्यवधान) मैं वैस्ट पाकिस्तान की बात कर रहा हूँ, जिनमें पांच पर्सेंट हिंदू थे, नॉन मुस्लिम्स जिनको बोलते हैं। वर्तमान में पाकिस्तान की पापुलेशन आठ करोड़ है, जिसमें दो पर्सेंट हिंदू वहां रहे हैं। वहां बीस हजार पाकिस्तानी सिखों की स्थिति भी खराब है, मीडिया में बार-बार यह बात आ रही है। 1,500 यहूदी भी पाकिस्तान छोड़कर जा चुके हैं। यह नोट करने वाली बात है कि वर्ष 1947 के बाद 1,500 यहूदी भी पाकिस्तान छोड़कर विभिन्न देशों में जा चुके हैं और 20 हजार पाकिस्तानी सिखों की स्थिति भी अच्छी नहीं है। ईसाई कहते हैं कि हम कहां जाएं?

जो हिंदू पाकिस्तान से यहां आ रहे हैं, वे अधिकांशतः धार्मिक वीजा पर आते हैं, लेकिन जो अब तक आए हैं, मैं उनका थोड़ा सा ब्यौरा देना चाहूंगा। पाकिस्तान के विभाजन के समय उस एरिया से जो हिंदू यहां आए, वे शरणार्थी कहलाए। कुछ लोगों ने कहा कि हमें शरणार्थी मत कहो, पुरुषार्थी कहो। उन्होंने एक आंदोलन भी चलाया कि हम शरणार्थी नहीं, पुरुषार्थी हैं। मुझे इस हाउस में कहते हुए फख्र है कि वर्ष 1947 में जो लोग आए, उन्होंने अपने पुरुषार्थ के माध्यम से इस देश में बड़ा नाम कमाया, चाहे सिंध से आए हुए लोग हों, चाहे और कोई लोग आए हों, लेकिन उन्होंने इस देश में बड़ा नाम कमाया। वर्ष 1965 का जब युद्ध हुआ तो उस समय दस हजार के करीब हिंदू फिर पाकिस्तान से आए और वर्ष 1971 का युद्ध हुआ तो उस समय लगभग 90 हजार लोग भारत आए। वर्ष 1990 से 2012 तक लगभग बीस हजार लोग फिर भारत आए। वहां पहले फेंसिंग नहीं थी, अब फेंसिंग है, तो भी लोग वहां से आ रहे हैं। अब सीमा पर फेंसिंग के बाद भी लोग आते हैं, क्योंकि लोगों का यह कहना है कि पाकिस्तान में उनकी लाइफ को श्रेष्ठ है, उनके साथ अत्याचार और अनाचार होता है, लड़कियों के साथ बलात्कार होता है। वहां बंधुआ मजदूरों की तरह वे जीवन जीने को मजबूर हैं, इसलिए वे यहां आते हैं।

मैं राजस्थान से आता हूं। पिछले महीनों में यह विषय मीडिया में भी बहुत चर्चा में आया। उसका कारण 171 हिंदू परिवार, जो पाकिस्तान में रहते थे या पाकिस्तानी नागरिक हैं, वे भारत आए। उन्होंने आकर प्रेस को बयान दिया कि हम वापस पाकिस्तान नहीं जाना चाहते हैं। मेरा कहना है कि वहां से जितने भी लोग आ रहे हैं, उनमें से अधिकतर एस.सी. और एस.टी. के लोग हैं। वे थार एक्सप्रेस से आते हैं। जोधपुर में उसका ट्रांजिट स्टेशन है। उनके पुराने रिश्तेदार बाड़मेर, जैसलमेर, बीकानेर, जोधपुर में रहते हैं, तो वे कहते हैं कि हमारा रेवेन्यू रिकार्ड बोलता है कि हमारी जो जमीन है, वह हमारे दादा जी के नाम थी। मैं किसी काम से मजदूरी करने पाकिस्तान चला गया था। ...(व्यवधान)

15.38 hrs

**ANNOUNCEMENT REGARDING SAD DEMISE OF
FORMER PRIME MINISTER SHRI INDER KUMAR GUJRAL**

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Mr. Chairman, Sir, I have to announce a very sad news.

I am deeply grieved to inform the august House about the sad demise of Shri Inder Kumar Gujral, the former Prime Minister of India, at 3:31 p.m. at Medanta Hospital, Gurgaon.

MR. CHAIRMAN: Should the House be adjourned?

SHRI SUSHILKUMAR SHINDE: I think the House should be adjourned.

MR. CHAIRMAN: The House stands adjourned to meet on Monday the 3rd of December, 2012, at 11 a.m.

15.39 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, December 3, 2012/Agrahayana 12, 1934(Saka).*

